

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**APPEAL No. 9 OF 2023 (SZ)**

**IN THE MATTER OF:**

M/s. Aranco,  
Vattinagulapally (V), Gandipet (M),  
Rangareddy District

....

Applicant

Versus

Telangana State Pollution Control Board,  
Zonal Office, Hyderabad

....

Respondent

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD**

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**Place: Hyderabad.**  
**Date: 07-10-2023.**

*T. Jankash*  
**Counsel for Respondent**

**Report dated: 03.10.2023 of the Telangana State Pollution Control Board in I.A No.85 of 2023 in Appeal No.09 of 2023 filed by M/s. Aranco in Hon'ble NGT, Chennai**

M/s. Aranco represented by its managing partner Sri S.Shiva Teja Reddy operating a stone crusher at Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District has filed I.A No.85 of 2023 in Appeal No.09 of 2023 against Environmental Compensation Orders Dt.12.11.2022 levied for operating stone crusher despite issuing closure orders with a prayer to set aside the same.

**In this regard, the following is submitted:**

1. M/s. Aranco, recorded as M/s. Teja Reddy Crushers(Formerly M/s. Sree Rama Engineering Constructions, Unit-II) in TSPCB records has established & operating a stone crushing unit at Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District since 2017.
2. The petitioner industry is located within 10 km radius of Osmansagar & Himayathsagar lakes and attracts G. O. Ms No. 111 dated: 08.03.1996.
3. The TSPCB inspected the petitioner industry on 23.09.2017 & 24.09.2017 and observed that the unit is operating without consent and without complying with the environmental regulations as required under Section 25 and 26 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 and 22 of Air (Prevention and Control of Pollution) Act, 1981.
4. The TSPCB issued closure order dated 27.09.2017 (**Annexure-I**) to the unit for the reasons mentioned below and also issued directions to TSSPDCL for disconnection of power supply dated 27.09.2017(**Annexure-II**):-
  - i. The stone crusher is operating without valid CFO of the Board as required under Section 25 and 26 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 and 22 of Air (Prevention and Control of Pollution) Act, 1981.
  - ii. The stone crusher is operating even after issuing of closure order by the Board on 06.04.2017.
  - iii. The stone crusher is situated within 10 Kms radius of Himayatsagar and Osmansagar lakes.
  - iv. The stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
  - v. The Hon'ble NGT has directed the TSPCB to take action against the unauthorized stone crushers operating in G.O. 111 area.
5. The Board has served the closure orders Dt.27.09.2017 at the industry location and has taken acknowledgement of receipt from the crusher. The

closure order is collected by Sri.Keshavulu (Ph.No.7287876556), Employee of the crusher unit. Copy of closure order with receipt signature is attached as **Annexure – III**

6. In spite of issuing closure order and disconnecting the power supply, the industry was continuing its illegal operations using Diesel Generators and without adequate Air pollution control equipment. The TSPCB has addressed letters to the Tahsildar, Gandipet Mandal on 08.10.2020, 01.11.2021 and 23.12.2021 (**Annexure-IV**) and further more addressed letter to Revenue Divisional Officer, Rajendranagar Division, RR District on 18.11.2020 requesting to seize the DG sets of the Respondent Industry (**Annexure-V**).
7. Several Writ Petitions were filed before the Hon'ble High Court of Telangana against the pollution caused by stone crushers and Cement Ready Mix concrete units. In WP (PIL) No. 233/2020, the Hon'ble High Court of Telangana vide Order dated 07.06.2021 (**Annexure-VI**) had taken on record the report filed by the TSPCB that closure orders have been issued to all the illegal stone crushing units including the Petitioner unit.
8. The Hon'ble High Court vide order dated 20.10.2021 in WP (PIL) No. 170 of 2020 (**Annexure-VI**) directed the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Respondent Board and report the compliance.
9. Pursuant to the order of the High Court, the TSPCB addressed a letter to the Tahsildar, Gandipet dated 23.12.2021 to seize the crusher which is operating without the consent of the Board. It is further submitted that by order dated 18.01.2022 in WP No. 12022 of 2020 (**Annexure-VII**), the Hon'ble High Court of Telangana directed the State Government to implement the orders of the TSPCB and to ensure that no mining or crusher activity taking place in the area in question.
10. Subsequently, the TSPCB addressed a letter to the Tahsildar, Gandipet dated 21.01.2022 (**Annexure-VIII**) to seize the crusher and the Tahsildar complied with the same and communicated to the Board by letter dated 03.02.2022 (**Annexure-IX**).
11. An application was also filed before the Hon'ble NGT, Chennai in OA No. 6 of 2022 against pollution causing stone crusher industries, which also includes the petitioner industry.
12. The industry has applied for Consent For Operation (CFO) of the Board on 17.04.2022 which was subsequently returned on 20.04.2022 citing location

of industry in 10 KMs radius of Himayathsagar and Osmansagar lakes. **(Annexure-X)**.

13. Subsequently, the industry has appealed against CFO return on 23.02.2023. The same was again rejected vide letter Dt.24.02.2023 citing location of industry in 10 KMs radius of Himayathsagar and Osmansagar lakes. **(Annexure-XI)**
14. Further, the Board is issuing timebound Consents to the Captive stone crushers for construction companies which are established within the construction site. However, the petitioner's crusher is established as standalone crusher and is not located in any construction site of My Home constructions, for which it is claiming to be captive stone crusher.
15. It is to submit that the Govt of Telangana issued G.O.Ms.No.69, dated 12.04.2022 constituting committee for framing guidelines & detailed regulations to relax restrictions under G.O MS No.111 Dt.08.03.1996. However, the committee has not yet submitted recommendations to the Government so as to issue relevant orders on relaxations of G.O MS No.111 Dt.08.03.1996.
16. In the matter of I.A. No. 1 of 2022 in W.P. No. 9386 of 2017, the MA&UD Department, Govt. of Telangana has filed counter stating that "It is respectfully submitted that the committee is examining relevant aspects and is yet to submit their report and in the meanwhile the restrictions imposed under G.O. 111 MA, dated: 08.03.1996 will continue till the above committee submits its report to Government". **(Annexure-XII)**.
17. The TSPCB is not permitting any polluting industry within 10 km radius of upstream and downstream of Osmansagar and Himaythsagar Lakes as per Class-3 (i) (d) (e) & (f) of GO.111, dt.08.03.1996.
18. The Vattinagulapally village is covered in the 84 notified villages under GO Ms No. 111, dated 08.03.1996 at Sl.No.67 of Annexure-I. The Hon'ble Supreme Court order dt.01.12.2000 in CA No. 368-371 & 373 of 1991 directed the State Government and the TSPCB not to permit any new industry in any of the 84 villages as notified in GO Ms No. 111 and also within 10 kms radius of the twin lakes namely Osman Sagar and Himayat Sagar. As the Petitioner industry is located in the Vattinagulapally village and covered by the Hon'ble Supreme Court Order, the industry is not permitted.
19. Apart from being covered under GO Ms No. 111, the Petitioner industry also attracts GO Ms No. 20, dated 01.03.2013 as the industry is located within the Outer Ring Road of Hyderabad:

- a. As per GO Ms No. 20 dated 01.03.2013 (**Annexure- XIII**), amendment GO Ms No. 4 dated 20.01.2018 (**Annexure-XIV**) and GO Ms No. 45 dated 30.07.2018 (**Annexure-XV**), new stone crusher is not permitted within the Outer Ring Road.
  - b. Further, the petitioner industry has not implemented Air Pollution Control measures and operating illegally without obtaining consents of the TSPCB.
  - c. The petitioner stone crushing unit is located within the Outer Ring Road. Considering the above GOs and non-implementation of pollution control measures by the industry, the permission to the petitioner industry cannot be considered by the TSPCB.
20. The Hon'ble Supreme Court of India in CA No. 368-371 & 373 of 1991 vide order dt.01.12.2000 upheld GO Ms No.111, directed the State Government and the TSPCB not to permit any new industry in any of the 84 villages as notified in GO Ms No. 111 and within 10 kms radius of the twin lakes namely Osman Sagar and Himayat Sagar.
  21. After the said order of the Hon'ble Supreme Court of India, TSPCB has not issued any permission to any new polluting industry in any of the 84 villages as notified in GO Ms No. 111 and within 10 kms radius of the above lakes.
  22. In respect of industries which had been established prior to the said order dated 01.12.2000, the consent orders are being renewed and no new polluting industry is permitted.
  23. The contention of the industry that it is an eco-friendly recycling activity is totally false and misleading. It is a stone crushing unit involved in crushing of stone boulders extracted from the earth. Recycling is the process of recovery and reusing of waste materials. As per the CPCB categorization, the activity of the Petitioner unit falls under Orange category and requires consent of the Board under the Water and Air Acts.
  24. As per G.O.Ms.No. 2, dated 23.01.1995 issued by the Govt. of AP, the Stone Crushing activity is listed under 60 categories of small scale polluting industries at Sl.No.9 which require Consent for Establishment (CFE) and Consent for Operation (CFO) from State Pollution Control Board. (**ANNEXURE XV-A- )**
  25. The Stone Crushing units including the said petitioner industry have submitted an undertaking vide letter dated 07.03.2022 to the District

Collector, RR District with a copy marked to TSPCB, requesting reasonable time of six months to move out of this place to any other place.

26. In WP (PIL) No. 233/2020, the Hon'ble High Court of Telangana had taken on record, the report filed by the TSPCB that closure orders have been issued to all the illegal stone crushing units including the Petitioner unit vide High Court Order dated 07.06.2021. Thereafter vide order dated 20.10.2021 in WP (PIL) No. 170/2020, the High Court directed the Officials of the Revenue Department to give effect to the closure orders passed by TSPCB, inclusive of the closure order issued to the Petitioner unit.
27. In compliance to the orders of the Hon'ble High Court dated 18.01.2022 in WP No. 12022/2020, the Revenue officials along with Mining & TSPCB officials conducted Joint inspection and observed that the petitioner industry was illegally operating with diesel generator even after the issue of closure order and the industry was seized.
28. The Hon'ble NGT in its orders Dt.17.01.2022 in O.A No.6 of 2022 has constituted a Joint committee comprising the senior officials from MoEF, TSPCB, Revenue & Mining. The Joint committee conducted inspection on 31.03.2022 and observed that the petitioner industry was partially dismantled (Copy of Joint inspection report is enclosed as **Annexure - XVI**).
29. Subsequently, the Board Officials inspected the area and the unit on 08.06.2022 and observed that the unit was reinstalled and was in operation.
30. In spite of issuing closure order, disconnecting the power supply and dismantling the crusher, the industry was reinstalled and continuing its illegal operations using Diesel Generators and without adequate Air pollution control equipment. The TSPCB addressed a letter on 27.06.2022 to The Collector & District Magistrate, Rangareddy District requesting to direct the concerned authorities to dismantle the unauthorized stone crushing unit (**Annexure-XVII**).
31. The Hon'ble NGT vide Order dated 14.10.2022 in O.A No.6 of 2022 directed the Revenue Department and State PCB take appropriate action against the stone crushers in the G.O MS.111 Area. The unit was seized on 21.10.2022 by the Revenue Officials in presence of TSPCB officials. (**Annexure -XVIII**)
32. The Board issued orders to the petitioner industry levying Environmental Compensation of Rs.82,80,000/- as per the criteria developed by the Central Pollution Control Board. (Copy enclosed as **Annexure-XIX**). Further submit that the petitioner industry has not paid the amount levied towards Environmental Compensation and hence the Board vide dated: 10.02.2023

addressed letter to the Collector & District Magistrate, Rangareddy for recovery of Environmental Compensation immediately by invoking Revenue Recovery Act. (Copy of letter dated: 10.02.2023 is enclosed as **Annexure-XX**).

33. The Board has levied Environmental Compensation based on formula developed by the Central Pollution Control Board

Environmental Compensation (EC) = PI x N x R x S x LF.

PI - Pollution index of industrial sector  
N - No of days of violation took place  
R - A factor in Rupees for EC  
S - Factor for scale of operation  
LF - Location factor

34. The number of days of violation are calculated for the purpose of calculating Environmental Compensation is as follows:

Operation of unit observed on	23.09.2017	No. of days of violation is 1589 days
Closure Orders issued on 27.09.2017, but power was not disconnected		
Seizure of crusher during Joint Inspection of Revenue, TSPCB and Mining Officials on	28.01.2022	
Reinstallation and operation observed on	08.06.2022	No. of days of violation is 135 days
Seized on	21.10.2022	
Covid lockdown period exempted	From 25.03.2020 to 31.05.2020	- 68 days
Total no. of violating days		1656

As submitted above, the Board has exempted COVID lockdown period for calculation of Environmental Compensation

35. The Board addressed letter to Deputy Commissioner of Police, Madhapur on 12.01.2023 with a request to initiate action indulging the tampering of seals and lock against the petitioner's stone crushing unit. The PS, Gachibowli, have registered FIR on petitioner's stone crushing unit for accused in tampering seals & locks. Subsequently, the PS Gachibowli has filed chargesheet on petitioner in the Court of Additional Metropolitan Magistrate, Prashanth Nagar, Kukatpally on 24.06.2023(**Annexure - XXI**).
36. The Board has issued notice to the petitioner stone crushing unit on 07.07.2023 directing to shift the unit outside the ORR in compliance to the

G.O MS.No.20 Dt.01.03.2013 of Industries & Commerce Dept. (**Annexure - XXII**)

37. In its review of original application OA No.6 of 2022, filed by Sri P.V. Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad, the task force committee in its meeting held at Board Office on 16.08.2023 has recommended dismantling of illegally operating stone crushers in G.O. Ms No. 111 area so as to ensure non operation of the stone crushers.
38. In this regard, the team of Zonal Office – Hyderabad, Zonal Lab – Warangal & Regional Office – Rangareddy has dismantled the main conveyor belts of the crusher on 17.08.2023.
39. Further, similar to the present petitioner's application, M/s Aadeshwar Traders, Rangareddy District, which is also a respondent unit in O.A 6 of 2022, has appealed against the Board's Direction Dt.12.11.2022 levying Environmental Compensation, through Appeal No. 78 of 2022 in Hon'ble NGT, Chennai. The Hon'ble NGT in its order Dt.03.01.2023 stated following:

"As interim order is not sought for to show the bonafide, let the appellant deposit 50% of the environmental compensation awarded with the Telangana State Pollution Control Board within a period of 8 (Eight) weeks, failing which, the stay granted would automatically be vacated without further reference to this Tribunal."

**Date: 03.10.2023**

**Place: Hyderabad.**

  
**ENVIRONMENTAL ENGINEER**  
**ENVIRONMENTAL ENGINEER**  
Telangana State POLLUTION CONTROL  
BOARD REGIONAL OFFICE - 1,  
RANGA REDDY DISTRICT.





8  
**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE, HYDERABAD.**

# 6-3-1219, Block - C, Ward No.91, Near Country Club,  
 Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

R. Ravinder Reddy  
 Joint Chief Environmental Engineer

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1282

Date:27.09.2017

**Sub:** PCB - ZO - Hyderabad - M/s. Teja Reddy Stone Crusher (formerly M/s. Sree Rama Engineering Constructions, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining Consent for Operation (CFO) of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref:**
1. Closure Order No.15-RR-I/TSPCB/ZO-HYD/2017-18, dated 06.04.2017
  2. Hon'ble NGT, Chennai orders dated 25.01.2017 in the Appeal Nos. 106 to 112 of 2016 (SZ)
  3. Complaint received from Sri K.Satish Kumar on 31.08.2017
  4. Hon'ble NGT, Chennai orders passed in Application no. 3 of 2016 (SZ) dated 07.01.2016 & Hon'ble NGT Application No. 64 of 2016.
  5. Board Office mail dated 22.09.2017
  6. Inspection of the stone crushers by Board Officials on 23.09.2017 & 24.09.2017.
  7. The Regional Office - I, R.R. District Letter dated 25.09.2017

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1. **WHEREAS**, you are operating the industry in the name of M/s. Teja Reddy Stone Crusher (formerly M/s. Sree Rama Engineering Constructions, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District and engaged in Stone Crushing activity.
2. **WHEREAS**, you are operating your unit without having Consent for Operation (CFO) of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, thereby non complying with the Environmental Regulations.
3. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board has issued closure order to your stone crusher for operating without consents of the Board and not taking adequate measures to control air pollution thereby causing air pollution in the surrounding area.
4. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Hon'ble NGT in Appeal Nos. 106 to 112 of 2016 (SZ) has directed to issue closure order to the industries for operating without obtaining CFO of the Board and located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
5. **WHEREAS**, vide reference 3<sup>rd</sup> cited, a complaint received from Sri K.Satish Kumar regarding un-authorized stone crushers operating in Greater Hyderabad Municipal Limits / HMDA / 111 GO area / FTL of different tanks.
6. **WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in their order dated 07.01.2016 & 22.09.2017, in Application No. 3 of 2016 (SZ) & 64 of 2016 is reviewing the status of stone crushers in Telangana State with regard to operation of stone crushers, without Consent of Telangana State Pollution Control Board under the Air & Water Acts.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board officials inspected the stone crushers on 23.09.2017 & 24.09.2017 and it was observed that the stone crusher was in operation even after issuing closure orders vide reference 1<sup>st</sup> cited, further the crusher is situated in 10 kms radius of Himayatsagar & Osmansagar lakes, operating without Consent for Operation (CFO) of the Board and not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
8. **WHEREAS**, the Board has noted the following non compliances:

- The stone crusher is operating without valid CFO of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981. (9)
  - The stone crusher is operating even after issuing of closure order by the Board on 06.04.2017.
  - The stone crusher is situated within 10 Kms radius of Himayatsagar and Osmansagar lakes.
  - The stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
  - The Hon'ble NGT has directed the TSPCB to take action against the unauthorized stone crushers operating in GO 111 area.
9. After detailed discussions and careful consideration of material facts of the case, the Board hereby issues **closure orders** to your stone crusher as the stone crusher is operating without CFO of the Board, operating unauthorizedly in 10 Kms radius and also not having adequate air pollution control equipments. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
10. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to take note that the TSCPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 27.09.2017.

Handwritten: 27/9/2017  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To  
 M/s. Teja Reddy Stone Crusher,  
 (formerly M/s. Sree Rama Engineering Constructions, Unit-II),  
 Sy.No.142, Vattinagulapally (V), Gandipet (M),  
 Rangareddy District

Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3<sup>rd</sup> Floor, Singareni Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The Superintending Engineer (Operations), Ranga Reddy (South) / Gr. Hyd /TSCPDCL, Nanal Nagar X Roads, Rethi Bowli, Hyderabad-500020
4. The ADE, TSCPDCL, Ibrahimbagh area to implement the orders.
5. The Joint Chief Environmental Engineer (UH-I), Board Office, Hyderabad for information and necessary action.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



(10)  
**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE, HYDERABAD.**

# 6-3-1219, Block - C, Ward No.91, Near Country Club,  
 Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

**R. Ravinder Reddy**  
 Joint Chief Environmental Engineer

Website : tspcb.cgg.gov.in

**Order No.15-RR-I/PCB/ZO-HYD/2017- 1282**

**Date:27.09.2017**

**Sub:** PCB - ZO - Hyderabad - M/s. Teja Reddy Stone Crusher, (formerly M/s. Sree Rama Engineering Constructions, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining CFE / CFO of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - **Disconnection of Power Supply for causing environmental pollution - Orders - Issued - Reg.**

**Ref:** Order No.15-RR-I/PCB/ZO-HYD/2017- Date:27.09.2017

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Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the TSCPDCL is hereby directed by TS Pollution Control Board to disconnect the Power supply to M/s. Teja Reddy Stone Crusher, (formerly M/s. Sree Rama Engineering Constructions, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Teja Reddy Stone Crusher, (formerly M/s. Sree Rama Engineering Constructions, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, for operating without CFO of the Board operating unauthorized in 10 Kms radius and also not having adequate air pollution control equipments, thereby causing pollution which is effecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., 27.09.2017

*[Signature]*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**The Superintending Engineer (Operations),**  
**Ranga Reddy (South) / Gr. Hyd /TSCPDCL,**  
**Nanal Nagar X Roads, Rethi Bowli,**  
**Hyderabad-500020**

**Copy to:**

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3<sup>rd</sup> Floor, Singarane Bhavan, Lakidikapal, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The ADE, TSCPDCL, Ibrahimbagh area to implement the orders.
4. The Joint Chief Environmental Engineer, UH-1, Board Office, Hyderabad for information and necessary action.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.





ANNEXURE - (11)

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE, HYDERABAD.**

# 6-3-1219, Block - C, Ward No.91, Near Country Club,  
Kundanbagh, Uma Nagar, Begumpet, Hyderabad.

**R. Ravinder Reddy**  
Joint Chief Environmental Engineer

(11)

o/c

Website : tspcb.cgg.gov.in

Order No.15-RR-I/PCB/ZO-HYD/2017- 1289

Date:27.09.2017

**Sub:** PCB - ZO - Hyderabad - M/s. Teja Reddy Stone Crusher (formerly M/s. Sree Rama Engineering Constructions, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 & Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry without obtaining Consent for Operation (CFO) of the Board - Causing air pollution in the surrounding area - Non-compliance of Board directions - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref:**
1. Closure Order No.15-RR-I/TSPCB/ZO-HYD/2017-18, dated 06.04.2017
  2. Hon'ble NGT, Chennai orders dated 25.01.2017 in the Appeal Nos. 106 to 112 of 2016 (SZ)
  3. Complaint received from Sri K.Satish Kumar on 31.08.2017
  4. Hon'ble NGT, Chennai orders passed in Application no. 3 of 2016 (SZ) dated 07.01.2016 & Hon'ble NGT Application No. 64 of 2016
  5. Board Office mail dated 22.09.2017
  6. Inspection of the stone crushers by Board Officials on 23.09.2017 & 24.09.2017.
  7. The Regional Office - I, R.R. District Letter dated 25.09.2017

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1. **WHEREAS**, you are operating the industry in the name of M/s. Teja Reddy Stone Crusher (formerly M/s. Sree Rama Engineering Constructions, Unit-II), Sy.No.142, Vattinagulapally (V), Gandipet (M), Rangareddy District and engaged in Stone Crushing activity.
2. **WHEREAS**, you are operating your unit without having Consent for Operation (CFO) of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981, thereby non complying with the Environmental Regulations.
3. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board has issued closure order to your stone crusher for operating without consents of the Board and not taking adequate measures to control air pollution thereby causing air pollution in the surrounding area.
4. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Hon'ble NGT in Appeal Nos. 106 to 112 of 2016 (SZ) has directed to issue closure order to the industries for operating without obtaining CFO of the Board and located within 10 Kms radius of Himayatsagar and Osmansagar lakes.
5. **WHEREAS**, vide reference 3<sup>rd</sup> cited, a complaint received from Sri K.Satish Kumar regarding un-authorized stone crushers operating in Greater Hyderabad Municipal Limits / HMDA / 111 GO area / FTL of different tanks.
6. **WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in their order dated 07.01.2016 & 22.09.2017, in Application No. 3 of 2016 (SZ) & 64 of 2016 is reviewing the status of stone crushers in Telangana State with regard to operation of stone crushers, without Consent of Telangana State Pollution Control Board under the Air & Water Acts.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board officials inspected the stone crushers on 23.09.2017 & 24.09.2017 and it was observed that the stone crusher was in operation even after issuing closure orders vide reference 1<sup>st</sup> cited, further the crusher is situated in 10 kms radius of Himayatsagar & Osmansagar lakes, operating without Consent for Operation (CFO) of the Board and not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
8. **WHEREAS**, the Board has noted the following non compliances:

(12)

- The stone crusher is operating without valid CFO of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.
  - The stone crusher is operating even after issuing of closure order by the Board on 06.04.2017.
  - The stone crusher is situated within 10 Kms radius of Himayatsagar and Osmansagar lakes.
  - The stone crusher is not having adequate Air pollution control equipments thereby causing air pollution in the surrounding area.
  - The Hon'ble NGT has directed the TSPCB to take action against the unauthorized stone crushers operating in GO 111 area.
9. After detailed discussions and careful consideration of material facts of the case, the Board hereby issues **closure orders** to your stone crusher as the stone crusher is operating without CFO of the Board, operating unauthorizedly in 10 Kms radius and also not having adequate air pollution control equipments. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
10. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to take note that the TSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 27.09.2017.

*Handwritten: 27/9/2017*  
JOINT CHIEF ENVIRONMENTAL ENGINEER

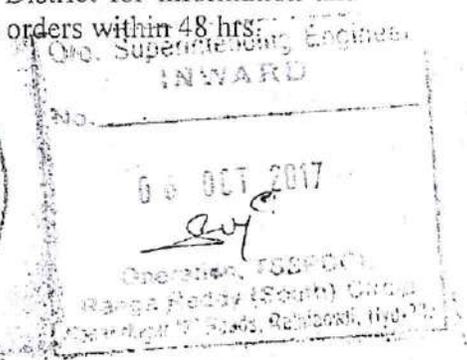
To  
M/s. Teja Reddy Stone Crusher,  
(formerly M/s. Sree Rama Engineering Constructions, Unit-II),  
Sy.No.142, Vattinagulapally (V), Gandipet (M),  
Rangareddy District



Copy to:

1. The Chairman /Managing Director, T.S. Central Power Distribution Company Ltd, 3<sup>rd</sup> Floor, Singareni Bhavan, Lakidikapol, Hyderabad for favour of information.
2. The District Collector, Rangareddy District for favour of information.
3. The Superintending Engineer (Operations), Ranga Reddy (South) / Gr. Hyd /TSPDCL, Nanal Nagar X Roads, Rethi Bowli, Hyderabad-500020
4. The ADE, TSPDCL, Ibrahimbagh area to implement the orders.
5. The Joint Chief Environmental Engineer (UH-I), Board Office, Hyderabad for information and necessary action.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.

*Handwritten:*  
Keshavulu  
7287876556





TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE – I, RANGAREDDY DISTRICT  
H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country  
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,  
Environmental Engineer

13

ANNEXURE - IV  
Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2020- 876

Date: 23.12.2021

To  
The Tahsildhar,  
Gandipet Mandal,  
Rangareddy District

Sir,

**Sub:-** TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued - Continuing operations with DG Set - Action Requested - Reg.

**Ref:-**

1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
5. T.O.Letter dated .12.2019
6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
7. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2020, dated 16.11.2020
8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
10. Inspection of the Stone Crushers & Ready Mix Plants on 30.10.2021
11. T.O.Letter dated 01.11.2021
12. Member Secretary, TSPCB Note Orders dated 09.12.2021
13. Board Office mail dated 09.12.2021

\* \* \*

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

**Stone Crushers:**

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District

2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Sri Laxmi Constructions (Stone Crusher), located beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District

**Ready Mix Plants:**

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises (Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Sapthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District
12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers., Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppalaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppalaguda (V), Rajendranagar (M), Rangareddy District
23. M/s. Giridhari Homes RMC, Kismatpur, (V), Gandipet (M), Rangareddy District (Closed)

Vide reference 2<sup>nd</sup> cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas. (15)

Subsequently, vide reference 8<sup>th</sup> cited above, Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) directed the Thasildhar to take action and shall ensure the closure of such industries.

The Board also received complaints from Sri R.Rambabu and Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) in spite of issuing closure order by the Pollution Control Board and causing air pollution in the surrounding areas.

Vide reference 11<sup>th</sup> cited, this office has requested to seize the above industries falling under your jurisdiction as per the Hon'ble High Court Order.

Subsequently, the Member Secretary, TSPCB has directed the EE, RO, Rangareddy District to co-ordinate with the Revenue Department Authorities and seize the illegally operating Stone Crushers / RMC Plants, vide reference 12<sup>th</sup> & 13<sup>th</sup> cited.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushers & Ready Mix Plants falling under your jurisdiction not to operate, the action taken may be intimated to this office.

Yours faithfully,



**ENVIRONMENTAL ENGINEER**  
ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board  
Regional Office - I, R.R. District.

Encl: As above





**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE – I, RANGAREDDY DISTRICT**  
 H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

**ANNEXURE - V**

M. Venkanna,  
 Environmental Engineer

(16)

Tele-Fax : 23401520  
 Website: tspcb.cgg.gov.in  
**Date: 18.11.2020**

**Lr.No./Complaint/PCB/RO.I-RRD/2020- 1636**

To  
**The Revenue Divisional Officer,**  
**Rajendranagar Division,**  
**Rangareddy District.**

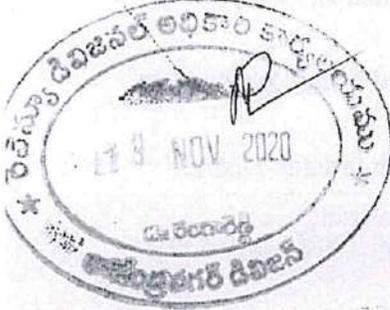
Sir,

**Sub:-** TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued – Stone Crushers / Ready Mix Plants Continuing operations with DG Set in Rajendranagar Division - Action Requested - Reg.



**Ref:-**

1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
5. T.O.Letter dated .12.2019
6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
7. T.O. Letter addressed to Thasildhar, Gandipet dated: 02.12.2019 & 08.10.2020
8. Meeting held at Collectorate, Rangareddy District on 17.11.2020.



\* \* \*

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers & Ready Mix Plants are operating on diesel generator.

It is further submitted that, during meeting held at Collectorate, Rangareddy District on 17.11.2020, the General Manager, District Industries Centre, Rangareddy District has informed that, the stone crushers and Ready mix plants are operating in spite of issuing closure orders by Pollution Control Board. The EE, Pollution Control Board has informed that, they have requested the concerned MRO for seizing of generator as the units are operating using diesel generator. The Thasildhar, Gandipet Mandal informed that, they have seized the DG sets, but the units are broken the seal and operating.

The District collector directed the EE, Pollution Control Board to address a letter to the Revenue Divisional officer with a request to seize the diesel generators. In this regard, it is requested to seize the DG sets of the following stone crushers and Ready mix plants.

**Stone Crushers:**

(17)

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Pullur Constructions, Unit-I & II, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Hyma Developers Stone crushers (Formerly SLN Crushers), Sy. No. 239 Part & 240 Part, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
7. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
8. M/s. My Home Crushers (formerly M/s. Aqua Space Developers Pvt. Ltd. / M/s. Laxmi Narasimha Stone Crusher), Vattinagulapalli, Gandipet, RR District.
9. M/s. Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District.
10. M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry), Sy. No. 42, Kothwalguda (v), Shamshabad Mandal, Rangareddy District
11. M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda, Shamshabad, RR District
12. M/s. ASR Metal Industries, Kothwalguda (V), Shamshabad (M), Rangareddy District
13. M/s. Padmavathi Metal Industry, Kothwalguda, Shamshabad, RR District
14. M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District
15. M/s. Shama Metal Industry, Kothwalguda, Shamshabad, RR District
16. M/s. Sree Sand Mineral, Gopanpalli, Serilingampally, RR District
17. M/s. Sree Rock Sand Minerals (formerly Ganesh Metal Industries), Sy.No.36,Gopanpalli, Serilingampally, RR District

**Ready Mix Plants:**

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises(Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Saphthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District

12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers., Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppalaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppalaguda (V), Rajendranagar (M), Rangareddy District
23. M/s. Giridhari Homes RMC, Kismatpur, (V), Gandipet (M), Rangareddy District (Closed)
24. M/s. ACC Limited (formerly M/s. Veera RMC India Pvt. Ltd.), Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District
25. M/s. First Choice Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District
26. M/s. KSR Crest (RMC) (Service No.1207/1844), H.No.7-37/3 & 7-37/4, Near Kollur Gate, Janwada (V), Shankarpally(M), Rangareddy District
27. M/s. Premier Ready Mix Concrete, Sy.No.218, 219 & 220, Mirzaguda (V), Shankarpally(M), Rangareddy District
28. M/s. Prism Jhonson Limited, Mirzaguda (V), Shankarpally(M), Rangareddy District
29. M/s. Supreme Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District
30. M/s. ACC Limited, Unit - II, Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District
31. M/s. Apex Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
32. M/s. ASR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
33. M/s. Prajay Infra (RMC), Kothwalguda (V), Shamshabad(M), Rangareddy District
34. M/s. SRR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
35. M/s. Krishnamani Enterprises, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangareddy District
36. M/s. Best Concrete RMC Plant, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangareddy District
37. M/s. SVS Projects India Pvt. Ltd., Sy.No. 35P, 36, Hitech City, Gachibowli (V), Serilingampally (M), Rangareddy District.

Vide reference 2<sup>nd</sup> cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers & Ready Mix Plants operating without consent of the Board and causing air pollution in the surrounding areas.

In this regard, it is to inform you that, the Hon'ble High Court vide order dated 08.11.2019 directed the Thasildhar, Shankarpally to take action on the letter on the Telangana

State Pollution Control Board, dated 02.08.2019 and Hon'ble High Court vide order dated 22.01.2020 directed the Thasildhar, Shankarpally to take action on the RMC Plants.

In view of the above, it is requested to seize the DG Sets and direct the above Stone Crushes & Ready Mix Plants not to operate.

Yours faithfully,

**ENVIRONMENTAL ENGINEER**

**Encl:** Closure orders

Copy submitted to Zonal office, TSPCB, Begumpet, necessary action.

ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board  
Regional Office - I, R.R. District.

ANNEXURE - VI

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)

(20)  
WEDNESDAY, THE TWENTIETH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY ONE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA  
AND  
THE HONOURABLE SRI JUSTICE A. RAJASHEKER REDDY

WRIT PETITION (PIL) NO: 170 OF 2020

Between:

Marri Gopal Reddy, S/o Marri Anji Reddy, Aged 35 years, Occ. Business, R/o H.No.2-29, Vattinagulapally, Ranga Reddy District, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Municipal Administration and Urban Development Secretariat, Hyderabad.
2. The State of Telangana, Rep by its Principal Secretary Revenue Department Secretariat, Hyderabad.
3. The District Collector, Ranga Reddy District At Lakdikapul, Hyderabad.
4. The Mandal Revenue Officer, Gandipet Mandal, Ranga Reddy District, Telangana State.

...RESPONDENTS

to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not taking any action on the representation of the petitioner dated 07/04/2018 in removing the polluting heavy Crushers and Cement Ready Mix concrete heavy industries in and around the village of Vattinagulapally, Gandipet Mandal, Ranga Reddy District, Telangana State as arbitrary, illegal, and in violation of G.O.Ms.No.111 Municipal Administration and Urban Development (II) Department dt.08/03/1996 and consequently direct the respondents not to allow any sort of dumping of garbage in and around the village of Vatti nagulapally, Gandipet Mandal, Ranga Reddy District, Telangana State

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to take steps to remove the heavy Crushers and Cement Ready Mix concrete heavy industries in and around of Vattinagulapally, Gandipet Mandal, Ranga Reddy District, Telangana State, pending disposal of the main writ petition

**Counsel for the Petitioner: SRI. MOHAMMED ASLAM**

**Counsel for the Respondent No. 1: GP FOR MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT**

**Counsel for the Respondent Nos. 2 to 4: SRI. P. SHIVA KUMAR, SC FOR TSPCB/**

**GP FOR REVENUE**

The Court made the following:

(21)

THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA

AND

THE HON'BLE SRI JUSTICE A. RAJASHEKER REDDY

WRIT PETITION (PIL) No.170 of 2020

ORDER: *(Per the Hon'ble the Chief Justice Satish Chandra Sharma)*

The petitioner before this Court has filed this petition stating that heavy crushers and cement ready mix concrete industries are functional in and around the village of Vatinagulapally, in violation of G.O.Ms.No.111, dated 08.03.1996 and it is creating pollution in the entire township.

This Court had issued notice in the matter and a detailed and extensive report has been filed by the Pollution Control Board. The Report submitted by the Pollution Control Board reads as under:

"It is to submit that a W.P.No.170 of 2020 is filed by Marri Gopal Reddy, Vattinagulapally, RR District, with a prayer that this Hon'ble High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not taking any action on the representation of the petitioner dated 07-04-2018 in removing the pollution heavy crushers and Cement Ready mix concrete heavy industries in and around the village of Vattinagulapally, Gandipet Mandal, Ranga Reddy District, Telangana State as arbitrary, illegal and in violation of G.O.Ms.No.111 Municipal Administration and Urban Development (II) Department dt:08-03-1996 and consequently direct the respondents not to allow any sort of dumping of garbage in and around the village of Vattinagulapally, Gandipet Mandal, Rangareddy District, Telangana State and be pleased to pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

In this regard, the following is submitting:

1. It is to submit that, the W.P.No.170 of 2020 was filed by Marri Gopal Reddy, Vattinagulapally, RR District Stone Crushers & Ready Mix plants in and around Vattinagulapally, Gandipet, Rangareddy District.
2. The Board has not permitted any quarry/crushers within the 10 km radius of Himayathsagar and Osmansagar Lakes. However, the Board has issued closure orders to all the units located within the 10 km radius of Himayathsagar and Osmansagar Lakes. The details are as follows:

Sl.No.	Name of the Stone Crusher	Action Taken by the Board
1.	M/s. Teja Crusher, Sy.No.141, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 20.07.2019
2.	M/s. Aadishwar Aggrigates Pvt. Ltd., Sy.No.246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.08.2019
3.	M/s. Kore Stone Minerals, Sy.No.281, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 28.09.2020
4.	M/s. Hyma Developers Stone crushers (Formerly SLN Crushers), Sy.No.239 Part & 240 Part, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 28.09.2020 and power disconnected order issued to SEE, TSSPDCL
5.	M/s. Adeshwar Traders (Vensai Metal), Sy.No.115, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.08.2019
6.	Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 28.09.2020 and power disconnected order issued to SEE, TSSPDCL

**Ready Mix Concrete (RMC):**

Sl.No.	Name of the RMC	Action Taken by the Board
7.	M/s. SVR Infra Reddy Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
8.	M/s. Krishnamani Enterprises (Formerly M/s. Best RMC), Sy.No.57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
9.	M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
10.	M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
11.	M/s. Sapthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
12.	M/s. Raja Pushpa Properties Pvt Ltd., Unit-1, Sy. No.88, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
13.	M/s. Raja Pushpa Properties Pvt Ltd., Unit-II, Sy. No.88, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
14.	M/s. Taktha Concrete, Sy.No.147, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
15.	RDC Concrete India Pvt Ltd, Sy.No.270, Plot No.15, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
16.	M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy.No.326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
17.	M/s. Best Concrete, Unit-II, Kokapet (V), Gandipet (M), Rangareddy District.	Closure order issued on 01.04.2017

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18.	M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
19.	M/s. SSR Concrete, Sy.No.289, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
20.	M/s. Balaji RMC, Sy.No.4, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
21.	M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
22.	M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
23.	M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Closure order issued on 22.01.2019
24.	M/s. Giridhari Homes RMC, Kismatpur (V), Gandipet (M), Rangareddy District.	Closure order issued on 26.10.2019
25.	M/s. SMR RMC, Bandlaguda Jagir (V), Gandipet (M), Rangareddy District.	Closure order issued on 30.09.2020
26.	M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District.	Closed
27.	M/s. Vasavi Developers., Sy.No.258, Narsingi (V), Gandipet (M), Rangareddy District	Closure order issued on 30.09.2020

The undersigned also requested Tahsildhars, Gandipet Mandal on 02.12.2019 to seize the industries as the industries are operating in spite of issuing closure orders by the TSPCB.

It is further submit that, W.P.No.12022 of 2020 & W.P.No.268 of 2012 is also filed before the Hon'ble High Court, Telangana."

The Report makes it very clear that orders have been issued from time to time for closure of industries and the Tahsildars have also been directed to seize the material and to ensure closure of industries. The Report is dated 09.08.2021.

Learned counsel for the Pollution Control Board has also stated that large number of industries are already closed and now it is for the District Administration (Tahsildars) to ensure compliance with the order passed by the Pollution Control Board.

Learned Government Advocate for Revenue was fair enough in informing this Court that in case any industry, in spite of there being a closure order, is functioning, within ten (10) days the

Tahsildar having jurisdiction in the matter shall take action and shall ensure the closure of such industry.

Resultantly, the Writ Petition stands disposed of with the direction to the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Pollution Control Board and to report compliance within ten (10) days to the Registrar General of this Court. It is made clear that we have not commented upon the closure orders on merits.

The miscellaneous petitions, if any, pending in this Writ Petition shall also stand closed. There shall be no order as to costs.

Sd/- T. TIRUMALA DEVI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Registrar (General), High Court of Telangana at Hyderabad.
2. The Principal Secretary Municipal Administration and Urban Development, State of Telangana Secretariat, Hyderabad.
3. The Principal Secretary Revenue Department, State of Telangana, Secretariat, Hyderabad.
4. The District Collector, Ranga Reddy District At Lakdikapul, Hyderabad.
5. The Mandal Revenue Officer, Gandipet Mandal, Ranga Reddy District, Telangana State.
6. One CC to Sri. Mohammed Aslam, Advocate [OPUC]
7. One CC to Sri. P. Shiva Kumar, SC for TSPCB (OPUC)
8. Two CCs to GP for Municipal Administration & Urban Development, High Court for the State of Telangana. [OUT]
9. Two CCs to the GP for Revenue, High Court for the State of Telangana. (OUT)
10. Two CD Copies.

PM



25

HIGH COURT

DATED:20/10/2021

ORDER

WP(PIL).No.170 of 2020



Disposing of the WP(PIL)  
Without costs.

13  
-----  
MMA  
-----  
22/10/2021



THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA

AND

THE HON'BLE SRI JUSTICE ABHINAND KUMAR SHAVILI

WRIT PETITION No.12022 of 2020

**ORDER:** *(Per the Hon'ble the Chief Justice Satish Chandra Sharma)*

The petitioner before this Court has filed the present writ petition stating that illegal and unauthorised stone crushing activities within 10 kms radius of Himayathsagar and Osmansagar lakes are going on and they should be stopped forthwith.

This Court has issued notices in the matter and the Telangana State Pollution Control Board (hereinafter referred to as, the Board) has filed an exhaustive report giving all the minute details of the various stone crushers and has brought on record the closure orders issued by the Board.

Learned Standing Counsel for the Board has stated before this Court that after passing the closure orders, the revenue authorities have been informed in the matter to take stern action and to ensure that no mining activity/crushing activity takes place. Learned Government Pleader for Revenue, at this Stage, has stated before this Court that the orders passed by the Board shall be implemented positively within four weeks, if they have not been implemented so far.

Resultantly, the present writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no

(27)

mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this Court shall be taking *suo motu* contempt proceedings against the revenue authorities.

Let a compliance report be filed before the Registrar General of this Court positively within a period of six weeks.

The miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

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**SATISH CHANDRA SHARMA, CJ**

---

**ABHINAND KUMAR SHAVILI, J**

18.01.2022

vs



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE – I, RANGAREDDY DISTRICT ANNEXURE - VIII  
H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country  
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

28

M. Venkanna,  
Environmental Engineer

Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2022- 977

Date: 21.01.2022

To  
The Tahsildhar,  
Gandipet Mandal,  
Rangareddy District

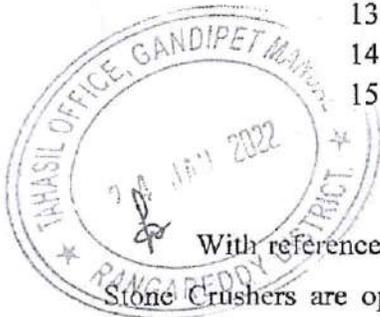
Sir,

**Sub:-** TSPCB – Regional Office – I, Rangareddy District – Stone Crushers Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution in the surroundings - Closure Orders Issued - Continuing operations with DG Set – Requested to implement the Hon'ble High Court Order dated 18.01.2022 in WP.No.12022 of 2020- Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019.
  2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
  3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
  4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
  5. T.O.Letter dated .12.2019
  6. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
  7. T.O.Lr.No./Complaint/PCB/RO.I-RRD/2020, dated 16.11.2020
  8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
  9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
  10. Inspection of the Stone Crushers & Ready Mix Plants on 30.10.2021
  11. T.O.Letter dated 01.11.2021
  12. Member Secretary, TSPCB Note Orders dated 09.12.2021
  13. Board Office mail dated 09.12.2021
  14. T.O. Lr.No./Complaint/PCB/RO.I-RRD/2022-876 Dated: 23.12.2021
  15. Hon'ble High Court Order dated 18.01.2022 in WP.No.12022 of 2020

\* \* \*

With reference to the above subject matter, it is to inform that, the Ready Mix Plants and Stone Crushers are operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by TSPCB. The TSPCB also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the following stone crushers are operating on diesel generator.



Stone Crushers:

1. M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Kore Stone Minerals, Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Sri Laxmi Constructions (Stone Crusher), located beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District
7. Any stone crusher established and operating illegally in G.O.Ms No. 111 area.

Vide reference 2<sup>nd</sup> cited above, earlier a twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C and directed the Board officials to take immediate action on the Stone Crushers operating without consent of the Board and causing air pollution in the surrounding areas.

Subsequently, vide reference 8<sup>th</sup> cited above, Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) directed the Thasildhar to take action and shall ensure the closure of such industries.

The Board also received complaints from Sri R.Rambabu and Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes) in spite of issuing closure order by the Pollution Control Board and causing air pollution in the surrounding areas.

This office vide letters dated: 01.11.2021 & 23.12.2021 has requested to seize the above industries falling under your jurisdiction as per the Hon'ble High Court Order.

The Hon'ble High Court vide order dated: 18.01.2022 in W.P. No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar, R/o.Sriram Nagar, Hyderabad stated that

*"...The present Writ petition is disposed of with a direction to the State Government to ensure that the orders passed by the Board are implemented and no mining/crushing activity takes place in respect of the area in question. It is made clear that in case the orders passed by the Board are not implemented by the revenue authorities, this court shall be taking suo motu contempt proceedings against the revenue authorities..."*

In view of the above, it is requested to seize the DG Sets and confiscate the stone crushers under Section 133 CrPC and direct the above Stone Crushers falling under your jurisdiction not to operate, the action taken may be intimated to this office.

Yours faithfully,

  
 ENVIRONMENTAL ENGINEER  
 ENVIRONMENTAL ENGINEER  
 T.S. Pollution Control Board

Encl: As above



From:  
A. Raja Sekhar  
Tahsildar,  
Gandipet Mandal

To  
The Environment Engineer  
T.S. Pollution Control Board  
Regional Office-I,  
R. R. District.

Lr. No. B/1961/2019, Dated: 03 -02-2022

Sir,

Sub.-: Stone Crushers & Ready Mix Plants - Ranga Reddy District - Gandipet Mandal - Operating within 10 Kms., radius of Himayath Sagar and Osman Sagar Lakes, without obtaining consents of the Board - Causing Air & Water Pollution to the surroundings - Directions of the Hon'ble High Court in W.P. No. 170 of 2020 - Closure Order Issued - Continuing Operations with DG Set - Directed to seize the Crushers - Seized - Report submitted - Regarding.

Ref.: -1. The Environmental Engineer, TSPCB, Lr. No. Complaint/PCB/RO.I-RRD/2020-876, dated: 23-12-2021.  
2. Report of the Mandal Girdawar, Gandipet Mandal, Dt: 01-02-2022.

\*\*\*

I invite kind attention to the reference cited, wherein it was informed that the Ready Mix Plants and Stone Crushers are operating within 10 Kms., radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board in spite of issuing closure orders by T.S.P.C.B. The T.S.P.C.B. also directed Superintendent Engineer (Operations) for disconnection of power supply. The TSSPDCL has disconnected the power supply as per the Board directions. However, the said stone crushers (6) and ready mix plants (23) are operating on diesel generators and requested to seize the DG Sets and direct the said Stone Crushers & Ready Mix plants not to operate.

2) In this regard it is submitted that, through the reference 2<sup>nd</sup> cited, the matter has referred to the Mandal Girdawar, Gandipet Mandal. The Mandal Girdawar has reported that, a joint inspection was conducted on 28-01-2022 along with Pollution Control Board officials and mining officials and the following Stone Crushers have been seized. The details are as follows:

Stone Crushers:

1. M/s Teja Crusher (2) , Sy.No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District.
2. M/s Kore Stone Minerals (C-5), Sy.No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District.
3. M/s Adeshwar Traders (Vensai Metal), Sy.No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District.

ACET  
for my  
NW  
07/2

4. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District. (31)
5. M/s Laxmi Narasimha Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District.
6. M/s Aadishwar Aggrigates Pvt. Ltd., Sy.No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District. (There is a W.P.No. 17554 of 2020 pending before the Hon'ble High Court of Telangana between M/s Aadishwar Aggrigates Pvt. Ltd & TSPCB).
7. M/s Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District.

(The Stone crushers Sl.No. 1 to 7 were seized)

The report is submitted for information and further action in the matter.

Yours faithfully,  
Sd/-  
Tahsildar  
Gandipet Mandal

// Attested //

  
Naib Tahsildar  
Gandipet Mandal  
Ranga Reddy District

Application Details

Print

32

**From :** M/s SRI RAMA ENGINEERING CONSTRUCTIONS, UNIT - 2 (SRIRANI821430)  
RANGAREDDY I, Gandipet, Vattinagulapally, SY.NO.141/1 TO 141/6, Vattinagulapally, 500075, 500075,  
Gandipet, RANGAREDDY I

**No :** 3751571 **Date :** 17-04-2022 18:31

**Sub :** Application For - CFO / Air & Water / direct

**Activity:** Clarification Raised

**Description**  
The Member Secretary, Telangana State Pollution Control Board (formerly A.P. Pollution Control Board) had issued a circular Memo No.10/PCB/CFE/RO&ZO/2000-86, dated 19.04.2001, directing this Office not to accept any application of the industries which falls in the Catchment area of Himayathsagar and Osmansagar lakes. Hence, the application for CFO is not Considered.

**Activity:** Clarification

**Reply Within:** 3

**Description**  
The Member Secretary, Telangana State Pollution Control Board (formerly A.P. Pollution Control Board) had issued a circular Memo No.10/PCB/CFE/RO&ZO/2000-86, dated 19.04.2001, directing this Office not to accept any application of the industries which falls in the Catchment area of Himayathsagar and Osmansagar lakes. Hence, the application for CFO is not Considered.

**Note By:** VENKANNA MANDALA (ro ee)  
**Date Time:** 20-04-2022 11:12:12

**Forwarded To:** Industry

**Activity:** Forward

**Activity:** Application Re-Submitted

**Note By:** SRI RAMA ENGINEERING CONSTRUCTIONS, UNIT - 2(Industry)  
**Date Time:** 31-05-2022 21:38:48

**Forwarded To:** Industry

**Activity:** Forward

**Activity:** Clarification Reply [View Document](#)

**Additional Amount if any**

**Description**  
**Note By:** SRI RAMA ENGINEERING CONSTRUCTIONS, UNIT - 2(Industry)  
**Date Time:** 31-05-2022 21:43:13

**Forwarded To:** ro ee

**Activity:** Forward

**Activity:** Application Re-Submitted

**Note By:** SRI RAMA ENGINEERING CONSTRUCTIONS, UNIT - 2(Industry)  
**Date Time:** 31-05-2022 21:43:13

**Forwarded To:** ro ee

**Activity:** Forward

<b>Description</b>	The Member Secretary, Telangana State Pollution Control Board (formerly A.P. Pollution Control Board) had issued a circular Memo No.10/PCB/CFE/RO&ZO/2000-86, dated 19.04.2001, directing this Office not to accept any application of the industries which falls in the Catchment area of Himayathsagar and Osmansagar lakes. Hence, the CFO Application is not considered.
<b>Activity:</b>	Pre-Scrutiny Incomplete
<b>Description</b>	The Member Secretary, Telangana State Pollution Control Board (formerly A.P. Pollution Control Board) had issued a circular Memo No.10/PCB/CFE/RO&ZO/2000-86, dated 19.04.2001, directing this Office not to accept any application of the industries which falls in the Catchment area of Himayathsagar and Osmansagar lakes. Hence, the CFO Application is not considered.
	<b>Note By:</b> VENKANNA MANDALA (ro ee) <b>Date Time:</b> 01-06-2022 17:03:03
<b>Forwarded To:</b>	ro ee
<b>Activity:</b>	Forward
<b>Activity:</b>	Application Re-Submitted
	<b>Note By:</b> SRI RAMA ENGINEERING CONSTRUCTIONS, UNIT - 2(Industry) <b>Date Time:</b> 23-02-2023 12:54:11
<b>Forwarded To:</b>	ro ee
<b>Activity:</b>	Forward
<b>Description</b>	Pre-Scrutiny Completed
<b>Scrutiny Status:</b>	Complete
<b>Scrutiny Description</b>	
	<b>Note By:</b> VENKAT NARSU MAKAM (ro ee) <b>Date Time:</b> 24-02-2023 19:50:11
<b>Forwarded To:</b>	ro ee
<b>Activity:</b>	Forward
<b>Description</b>	
	<b>Note By:</b> VENKAT NARSU MAKAM (ro ee) <b>Date Time:</b> 02-03-2023 19:48:48
<b>Forwarded To:</b>	ro ee
<b>Activity:</b>	Forward
<b>Description</b>	
<b>Activity:</b>	Close After Refusal
<b>Description</b>	CFO Rejected
	<b>Note By:</b> VENKAT NARSU MAKAM (ro ee) <b>Date Time:</b> 02-03-2023 19:50:40
<b>Forwarded To:</b>	ro ee



REGIONAL OFFICE – I, RANGAREDDY DISTRICT

H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

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ANNEXURE - XI

M. Venkat Narsu,  
Environmental Engineer

Email:ee-rr1-tspcb@telangana.gov.in

Lr.No. /GDP/PCB/RO-RRD/CFO/2023-

Date:24.02.2023

Sub: TSPCB – RO-RRD – CFO Application of M/s. Sri Rama Engineering Constructions, Unit-2, Sy.No.141/1 to 141/6, Vattinagulapally (V), Gandipet (M), Rangareddy District – CFO Application – Rejected - Reg.

- Ref: 1. CFO Application received through TS-iPASS vide UID No. SML0060583200981CFO & TSOCMMS Application No.3751571 on 20.04.2022  
2. Clarification Raised on 20.04.2022  
3. Clarification submitted on 31.05.2022  
4. CFO Application Rejected on 01.06.2022  
5. CFO Appeal dated 23.02.2023.

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It is to inform that this office received application for CFO under Air & Water Acts on 17.04.2022 through online (TS-iPASS) and the application was scrutinized & sought clarification. Subsequently the application was not considered based on the circular memo dated 19.04.2021 issued by MS, TSPCB.

Even after returning the application, you have re-submitted application on 23.02.2023 by appealing online (TS-iPASS).

In this regard, it is to inform that your industry located within 10 kms radius of Osmansagar and Hlmayatsagar Lakes which attracts G.O.Ms.No.111, dated 08.03.1996. As mentioned in the Para No.3(e) & (f) of G.O.Ms.No.111 that the said GO issued by the State Government to protect and preserve the Himayatsagar and Osmansagar lakes which are source for drinking water and mainly (e) to prohibit polluting industries within 10 kms radius (i.e. both on upstream and down stream side of the lakes) to prevent acidification of lakes due to air pollution & (f) there shall be total prohibition of location of industries in the prohibited zone.

Whereas, as per the categorization of CPCB, the stone crushing activity comes under orange category and as per G.O.Ms.No.2, dated 23.01.1995 issued by Govt. of AP, the stone crushing activity is listed under small scale polluting industries.

It is also to inform you that the MA&UD Department, Govt. of Telangana has not issued any amendments to G.O.Ms.No.111 dated : 08.03.1996 regarding catchment areas and 84 villages. Hence, permitting the polluting industries in the catchment area as well as within 10km radius of Osmansagar and Himayatsagar is prohibited as per G.O.Ms.No.111, dated: 08.03.1996.

Further, it is to inform that the Board has taken a stand that not to establish new industry or expansion of existing industries within 10 kms radius of Himayatsagar and Osmansagar lakes either in downstream or upstream of the said lakes including 84 villages listed in the G.O.Ms.No.111 and irrespective of catchment area. Accordingly, the Board issued circular dated 15.02.2018 after due consultation and obtaining legal opinion from the office of the Additional Advocate General vide opinion No.6/2018 dated 30.01.2018. Permitting existing industries which are established prior to the Hon'ble Supreme Court Order dated 01.12.2000 in

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CA Nos. 368 – 371 & 373 of 1999 after obtaining an undertaking that the existing industry will be shifted outside the 10 kms radius as and when the State Government so directs.

In view of the above, the CFO application is returned. Further it is to inform you that you may appeal by clarifying that whether your industry established prior to the Hon'ble Supreme Court Order dated 01.12.2000 or not within 7 days along with supporting documents.

Yours faithfully,

  
ENVIRONMENTAL ENGINEER

To  
M/s. Sri Rama Engineering Constructions, Unit-2,  
Sy.No.141/1 to 141/6, Vattinagulapally (V),  
Gandipet (M), Rangareddy District

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IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

I.A.No.1 of 2022  
IN  
W.P.No.9386 of 2007

Between:

Dr. S.Jeevananda Reddy  
S/o S. Subba Reddy  
R/o Plot No.277, Jubilee Hills,  
Phase III, Road No.78,  
Near Padmalaya Studio,  
Hyderabad 500 033 Telangana.

...Petitioners

And

State of Telangana  
Represented by its Chief Secretary,  
Secretariat, Hyderabad and others

...Respondents

COUNTER AFFIDAVIT FILED BY THE RESPONDENT NO.2

I, Arvind Kumar, S/o Ashoka Kumar, aged about 55 years, Designation: Special Chief Secretary to Government, Municipal Administration and Urban Development Department, Government of Telangana, Hyderabad do hereby solemnly and sincerely affirm and state on oath as follows:

1. I am the Special Chief Secretary to Government, Municipal Administration and Urban Development Department, Government of Telangana, Hyderabad, the deponent herein and as such I am well acquainted with the facts of the case. I am the 2<sup>nd</sup> respondent herein and filing this affidavit on behalf of respondent Nos.1 and 3

2. I have read the affidavit filed in support of the above I.A. and deny all the material allegations made therein, except those that are specifically admitted hereunder.

ATTESTOR

SECTION OFFICER  
MA & UD( ) Department  
Telangana Secretariat, Hyderabad.

DEPONENT

Special Chief Secretary to Government  
Municipal Administration and Urban  
Development Department  
Telangana Secretariat, Hyderabad.

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3

5. Accordingly orders were issued in G.O.Ms.No.69 M.A., Dt.12.04.2022 . In order to frame guidelines and detailed regulations, vide said G.O. , a Committee headed by Chief Secretary and having Special Chief Secretary (Municipal Administration & Urban Development, Special Chief Secretary (Finance), Special Chief Secretary (Irrigation & Command Area Development), Managing Director (Hyderabad Metropolitan Water Supply & Sewerage Board), Member Secretary (Telangana State Pollution Control Board) & Director (Planning - Hyderabad Metropolitan Development Authority) was constituted and the Terms of Reference of the Committee are as follows:

- a) To suggest measures for protection and preventions of pollution to these two water bodies
- b) To suggest broad guidelines for zoning including earmarking of green zones
- c) To suggest modalities for development of trunk infrastructure in this area
- d) To suggest various means of resource mobilisation for taking up trunk infrastructure i.e., Roads, Major Drains, STPs, Diversion Drains etc.
- e) To suggest appropriate institutional frame work to take up the infrastructure and regulate the development in this area.
- f) To suggest necessary regulatory measures to be insisted while granting any layout / building permission in this area
- g) To suggest necessary changes if any to be made in the existing legal frame work to effectively regulate the developments in this area
- h) While finalising the guidelines /detailed regulations it must be ensured that not only proper Sewage Treatment Plants are in place, the diversion drains to carry the treated water are in place without letting the sewage water into above two reservoirs.
- i) The Committee shall look into ways and means to raise resources to meet the infrastructure requirements in this area.

  
ATTESTOR  
SECTION OFFICER  
MA & UD( ) Department  
Telangana Secretariat, Hyderabad.

  
DEPONENT  
Special Chief Secretary to Government  
Municipal Administration and Urban  
Development Department  
Telangana Secretariat, Hyderabad.

6. It is respectfully submitted that the Committee is examining relevant aspects and is yet to submit their report and in the meanwhile the restrictions imposed under G.O.111 MA, Dated:08.03.1996 will continue till the above Committee submits its report to Government and Government, accordingly comes out with the guidelines and detailed regulations to protect the above two reservoirs and that the water quality of these two reservoirs shall not be impacted any manner, whatsoever and steps to further improve the water quality of these two reservoirs.

7. For the reasons stated above, this Hon'ble Court may be pleased to dismiss the Writ Petition & I.A. therein and pass such other or further orders as this Hon'ble Court deems fit and proper in the interest of justice.

Solemnly and sincerely affirmed  
this the \_\_\_\_\_ day of September, 2022  
and signed his name in my presence.

  
ATTESTOR  
SECTION OFFICER  
MA & UD( ) Department  
Telangana Secretariat, Hyderabad.

  
DEPONENT  
Special Chief Secretary to Government  
Municipal Administration and Urban  
Development Department  
Telangana Secretariat, Hyderabad.

#### VERIFICATION

I, Arvind Kumar S/o. Ashok Kumar, Aged about 55 Years, Occ: Special Chief Secretary to Government, Municipal Administration and Urban Development, State of Telangana, Secretariat, Hyderabad/ Respondent No.2, do hereby verify that the contents of Para No.1 to 6 of the Counter Affidavit are true and correct to the best of my knowledge and good belief. Hence, verified on this the \_\_\_\_\_ day of September, 2022 at Hyderabad.

Counsel for Respondent No.1

  
DEPONENT  
Special Chief Secretary to Government  
Municipal Administration and Urban  
Development Department  
Telangana Secretariat, Hyderabad.

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*DISTRICT :: HYDERABAD*

HIGH COURT FOR THE  
STATE OF TELANGANA  
AT HYDERABAD

I.A.No.1 of 2022  
IN  
W.P.No.9386 of 2007

COUNTER AFFIDAVIT FILED  
BY THE RES. No.2

FILED ON: -09-2021

FILED BY:



GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

Industries & Commerce Department – Shifting of Polluting Industries (Compulsory) and non-polluting Industries (Optional) from within the Outer Ring Road (ORR) to outside ORR – Guidelines on utilization of the land falling within Industrial Estates after shifting of Industries – Orders – Issued.

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ANNEXURE - XIII

INDUSTRIES & COMMERCE (INF) DEPARTMENT

G.O. Ms.No: 20

Dated: 01.03.2013.

Read the following:-

1. Record of discussions held with the representatives of Industry Associations and Industrial Area Associations on 24-3-2012.
2. G.O. Rt. No. 508, Ind. & Com. (INF) Dept., Dt. 28.07.2012.
3. M.A. & U.D. (UD) Dept. File C.No.21344/1/2009.

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ORDER:

In the reference 1<sup>st</sup> read above, a Meeting was convened on 24.03.2012 with the representatives of Industry Associations and Industrial Area Associations to discuss the issues related to the shifting of polluting industries from Greater Hyderabad Municipal Corporation (GHMC) areas to outside the Outer Ring Road (ORR) and some decisions were taken regarding Shifting of industries from GHMC areas to outside the Outer Ring Road (ORR), Development of New Industrial Areas outside Outer Ring Road (ORR), Land use conversions in the existing Industrial Areas and Status of Industrial Area Local Authorities (IALA).

2. In pursuance to the decisions taken in the meeting held on 24.03.2012, a Committee was constituted chaired by the Commissioner of Industries, A.P., Hyderabad to identify the polluting industries located inside Outer Ring Road (ORR), vide G.O. 2<sup>nd</sup> read above.

3. After careful examination of the matter, Govt. have taken a decision to shift the polluting industries (compulsory) and non-polluting industries (optional) from within the Outer Ring Road (ORR) to outside Outer Ring Road and to issue the following guide lines on utilization of land after shifting of Industries:-

(1) Development of New Industrial Areas Outside Outer Ring Road:

- (a) 45 locations have been identified outside the Outer Ring Road (ORR) which will be notified as Industrial use areas in the Master Plan of Hyderabad Metropolitan Development Authority (HMDA). These areas can be developed either by the A.P. Industrial Infrastructure Corporation (APIIC) or by Private Developers into Industrial Estates in a phased manner;
- (b) Preference to be given by A.P. Industrial Infrastructure Corporation to develop product specific estates to provide suitable and relevant infrastructure in these Estates;
- (c) Adequate infrastructure including buildings with plug-and-play facilities may be developed by the A.P. Industrial Infrastructure Corporation; and
- (d) All around these proposed estates, buffer green belt Zone at least 500 Meters width will be developed to prevent future environmental problems in the adjacent areas.

(2) Land use conversions in the Existing Industrial Areas:

- (a) Multiple land use is not permitted in the existing industrial areas till all the industries are shifted from the industrial area; and
- (b) Where existing industries have shifted from Industrial areas to outside ORR, plots of 10 acres or more abutting the High-ways may be allowed to develop commercial and residential lay outs after they provide minimum 100 Meters, green-belt zone to separate the industries that may exist on the remaining three sides.

(P.T.O)

*STEEP*  
*H. Comm. 16/3/13*

*52 (5-F)*  
*PL Comm. 18/5*

(3) Status of Industrial Area Local Authorities (IALA):

- (a) The Industrial Area Local Authority in the existing industrial area will be continued till at least 50% of the area is under occupation of Industries;
- (b) In the Industrial Area Local Authority, only industry members should have voting rights;
- (c) Industrial Area Local Authorities and Industry representatives to be given opportunity to represent their case at the time of revision of Property Tax; and
- (d) Whenever necessary and feasible, Industrial Area Local Authorities to be permitted to develop and run Common Effluent Treatment Plants (CETP) by providing assistance under Industrial Infrastructure Development Fund (IIDF).

4. The Vice Chairman & Managing Director, AP Industrial Infrastructure Corporation (APIIC), Hyderabad/ Metropolitan Commissioner, Hyderabad Metropolitan Development Authority / Member Secretary, AP Pollution Control Board shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

K. PRADEEP CHANDRA  
PRINCIPAL SECRETARY TO GOVERNMENT AND  
COMMISSIONER FOR INDUSTRIAL PROMOTION

To

The Vice Chairman & Managing Director, APIIC, Hyderabad.  
The Metropolitan Commissioner., Hyderabad Metropolitan Development Authority.  
The Member Secretary, AP Pollution Control Board, Hyderabad.  
The Municipal Administration & Urban Development Dept.  
The Environment, Forest, Science & Technology Dept.  
The Commissioner of Industries, A.P., Hyderabad.

Copy to:

P.S. to Secy. to C.M.,  
P.S. to Minister (Municipal Administration),  
P.S. to Minister (Major Industries, Sugar, Commerce & Export Promotion),  
P.S. to Chief Secretary to Govt.,  
P.S. to Prl. Secy. to Govt. & CIP, Ind. & Com. Dept.,  
P.S. to Prl. Secy. to Govt., MA & UD Dept.,  
The Commissioner, Greater Hyderabad Municipal Corporation (GHMC).  
The General Manager, District Industries Centre, RR Dist.,  
The General Manager, District Industries Centre, Hyderabad.  
The General Manager, District Industries Centre, Sangareddy, Medak.  
FAPCCII/ FAPSIA/CII/ASSOCHAM through COI, Hyd.

//Forwarded::By order//

A. J. Balin  
SECTION OFFICER  
AR

Shifting of industries from within Outer Ring Road (ORR) to Outside Outer Ring Road - Permitting certain industries located within ORR - Amendment Orders - Issued.

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INDUSTRIES & COMMERCE (IP & INF) DEPARTMENT

G.O.Ms.No. 4

Dated: 20.01.2018

Read the following:-

1. G.O. Ms. No.20, Industries and Commerce (IP&INF) Dept., dt.01.03.2013.
2. TSPCB letter no.97/TSPCB/Gen/Go Ms No 20/2016-741, dt.14.06.2016.
3. Circular No: 97/TSPCB/Gen/GO Ms.20/2016-1533, dt.20.09.2016 issued by TSPCB.
4. TSPCB letter no.1/TS-iPASS/CFO/Lantech/2016-24, dt.01.04.2017.
5. Memo No. 1725/IP & INF/A1/2017 Industries and Commerce (IP&INF) Dept., dt.28.07.2017.
6. Minutes of the meeting held on 16.11.2017 in the Chambers of Principal Secretary to Govt., EFS&T Dept.

ORDER:

In the reference 1<sup>st</sup> read above, Industries & Commerce department has issued Government Order, to shift polluting industries (compulsory) and non-polluting industries (optional) from within the Outer ring road (ORR) to outside Outer ring road.

2. In the reference 2<sup>nd</sup> read above, the Telangana State Pollution Control Board (TSPCB) has requested the Industries & Commerce department, Government of Telangana to issue necessary clarifications for processing of CFE/CFO applications filed for establishment and operation of new polluting and non-polluting industries and expansion of existing polluting and non-polluting industries with in ORR.

3. Further, the Member Secretary, Telangana State Pollution Control Board has informed that in its 4<sup>th</sup> Board Meeting held on 18.01.2017, vide Resolution No.76 has constituted a Sub-Committee headed by the Secretary, MA&UD and comprising of the Commissioner of Industries or his nominee, the Member Secretary PCB, representative of Telangana Industrialist Federation along with the Commissioner HMDA as special invitee to review case by case all the pending cases, falling under G.O.Ms.No.20, dt.01.03.2013.

4. In the reference 4<sup>th</sup> read above, the recommendations of the Committee, the Board has requested the Industries Department to take necessary action to amend G.O.Ms.No.20, dt.01.03.2013 permitting the following Red & Orange category of industries based on their service potential and pollution load, within Outer Ring Road with condition that the industries shall adopt best available technologies for control of pollution. They shall provide facilities to attain Zero Liquid Discharge (ZLD)/ 100% Recycle of treated waste water, usage of cleaner fuels, provide Scrubbers / Bag filters / ESPs for control of air pollution and take measure to control the odour.

Red Category:

- i. Isolated storage of hazardous chemicals (LPG storage only).
- ii. Automobile manufacturing units (Engineering units).
- iii. Airports and Commercial air Strips, having discharge more than 100 KLD
- iv. Health-care Facilities (as defined in BMW Rules) having total wastewater generation more than 100 KLD / having incinerator
- v. Hotels having overall wastewater generation @ 100 KLD and more.
- vi. Railway locomotive work shop / integrated road transport workshop / authorized service centers.
- vii. Jetties and dredging operations
- viii. Slaughter house (existing only)

- ix. Building and construction project more than 20,000 Sq.m built up area having discharge more than 100 KLD.
- x. R&D (Bulk Drug and Bulk Drug Intermediates, not for commercial purpose), capacity not exceeding 1Kg/day for all the products.

**Orange Category:**

- i. Bakery and confectionery unit with production capacity > 1 TPD (with Ovens / furnaces)
- ii. Chanachur and laddoo from puffed and beaten rice (muri and shira) using husk fired oven.
- iii. Compact disc computer floppy and cassette manufacturing / Reel manufacturing.
- iv. Food and food processing including fruits and vegetable processing
- v. Silk screen printing, sari printing by wooden blocks.
- vi. Almirah, Grill manufacturing (Dry Mechanical process)
- vii. Automobile servicing, repairing and painting (excluding only fuel dispensing).
- viii. Ayurvedic and homeopathic medicine
- ix. Building and construction project more than 20,000 Sq.m built up area having discharge less than 100 KLD.
- x. Dairy and dairy products (small scale - capacity not exceeding 1000 Ltrs/day).
- xi. DG set of capacity >1 MVA but < 5MVA.
- xii. Manufacture of Beer (Micro breweries).
- xiii. Gravure printing, digital printing on flex, vinyl .
- xiv. Hotels (<3 star) or hotels having >20 rooms and less than 100 rooms
- xv. Ice Cream.
- xvi. Mechanized laundry using oil fired boiler.
- xvii. New highway construction project.
- xviii. Printing Press.
- xix. Tyre retreading only.
- xx. Dry cell battery (excluding manufacturing of electrodes) and assembling and charging of acid lead batteries on micro scale. .
- xxi. Pharmaceutical Formulation and for R&D purpose (for sustained release/ extended release of drugs only and not for commercial purpose). Capacity not exceeding 1 Kg/day for all the products.
- xxii. Airports and Commercial air Strips, having discharge less than 100 KLD

5. In the reference 5<sup>th</sup> read above, keeping in view of the Board's Committee report and in consultation of Law Dept., the Government (Industries and Commerce (IP&INF) Dept.,) has issued Memo dated 28.07.2017 which states that:

- a. Existing Industries which comply with the requirement of G.O.Ms.No.64, EFS & T Dept, dated 25.07.2013 can be permitted to be continued till the new Industrial Area outside ORR are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- b. A Committee with Senior Officers of Industries Department, Pollution Control Board and representatives of industry Associations will be constituted to monitor the above provision.

6. Further, in the meeting held in the Chambers of Principal Secretary to Govt., EFS&T Dept., on 16.11.2017 the Member Secretary, TSPCB has informed that the Government Memo issued vide reference 5<sup>th</sup> read above, does not clearly specify permitting establishment of new industries or expansion of the existing industries including Pharma units as permitted under G.O.Ms.No.64, dt.25.07.2013 and also explained that the Board has been receiving several applications /representations from the industries for new and expansion within outer ring road. However, these

application are not being considered as the memo has not clearly mentioned on permitting new or expansion of industries within ORR.

7. In the reference 6<sup>th</sup> read above, the meeting was held on 16.11.2017 in the chambers of the Principal Secretary to Government, Environment, Forest, Science & Technology Department with the Principal Secretary to Govt & CIP, Industries & Commerce Department & Member Secretary, TSPCB, the matter was discussed in detailed and recommended for amendment to G.O.Ms.No.20, Ind & Com (IP) Dept, Dated: 01.03.2013 on the following:

- a. The existing Bulk Drug & Intermediate industries located within ORR and intend to go for expansion may be permitted with ZLD system in compliance with G.O.Ms.64, EFS&T Dept, dt.25.07.2013 and continue to operate duly obtaining valid Consents of TSPCB till the new industrial area outside ORR are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- b. The Red category (except Sl.No. viii) and Orange Category of industries which are listed above may be permitted to establish, expand and continue duly obtaining valid Consents of TSPCB within ORR till the new industrial area outside ORR are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- c. Existing Red Category (Sl.No. viii) industries i.e., Slaughter houses may be permitted to continue duly obtaining valid Consents of TSPCB within ORR.

8. The Government after Careful examination in the matter hereby decide to exempt following industries under G.O.Ms.No.20, Industries and Commerce (IP & INF) Dept, dated 01.03.2013 to enable operation and expansion of existing industries within ORR.

- a. The existing Bulk Drug & Intermediate industries located within Outer Ring Road (ORR) and intend to go for expansion may be permitted with ZLD system in compliance with G.O.Ms.64, EFS&T Dept, dt.25.07.2013 and continue to operate duly obtaining valid Consents of TSPCB till the new industrial area outside ORR are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- b. The Red category (except Sl.No. viii) and Orange Category of industries which are listed above may be permitted to establish, expand and continue duly obtaining valid Consents of TSPCB within Outer Ring Road (ORR) till the new industrial area outside Outer Ring Road (ORR) are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- c. Existing Red Category (Sl.No. viii) industries i.e., Slaughter houses may be permitted to continue duly obtaining valid Consents of Telangana State Pollution Control Board (TSPCB), within Outer Ring Road (ORR).

9. Accordingly, the Principal Secretary to Government, Environment, Forest, Science & Technology Department and the Member Secretary, Telangana State Pollution Control Board (TSPCB), Hyderabad shall take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

JAYESH RANJAN  
PRINCIPAL SECRETARY TO GOVERNMENT AND  
COMMISSIONER FOR INDUSTRIAL PROMOTION (FAC)

To  
The Principal Secretary to Government, Environment, Forest, Science & Technology  
Department.

:: 4 :: (45)

The Principal Secretary to Government, MA&UD Dept.,  
The Member Secretary, TS Pollution Control Board, Hyderabad.  
The Commissioner of Industries, TS., Hyderabad.  
The Vice Chairman & Managing Director, TSIIIC, Hyderabad.  
The Metropolitan Commissioner., Hyderabad Metropolitan Development Authority.  
The Municipal Administration & Urban Development Dept.  
Copy to  
The Commissioner, Greater Hyderabad Municipal Corporation (GHMC).  
The General Manager, District Industries Centre, RR Dist;  
The General Manager, District Industries Centre, Hyderabad.  
The General Manager, District Industries Centre, Sangareddy, Medak.  
SF/SC

//Forwarded::By order//

  
SECTION OFFICER

GOVERNMENT OF TELANGANA  
ABSTRACT

Shifting of industries from within Outer Ring Road (ORR) to Outside Outer Ring Road - Permitting certain industries located within ORR - Addendum to G.O.Ms.No.4, Industries and Commerce (IP & INF) Department, Dated 20.01.2018-Orders - Issued.

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INDUSTRIES & COMMERCE (IP & INF) DEPARTMENT

G.O.Ms.No.45

Dated: 30.07.2018

Read the following:-

1. G.O. Ms. No.20, Industries and Commerce (IP&INF) Dept., dt.01.03.2013.
2. TSPCB letter no.97/TSPCB/Gen/Go Ms No 20/2016-741, dt.14.06.2016.
3. Circular No: 97/TSPCB/Gen/GO Ms.20/2016-1533, dt.20.09.2016 issued by TSPCB.
4. TSPCB letter no.1/TS-iPASS/CFO/Lantech/2016-24, dt.01.04.2017.
5. Memo No. 1725/IP & INF/A1/2017 Industries and Commerce (IP&INF) Dept., dt.28.07.2017.
6. Minutes of the meeting held on 16.11.2017 in the Chambers of Principal Secretary to Govt., EFS&T Dept.
7. G.O. Ms. No.4, Industries and Commerce (IP&INF) Dept., dt.20.01.2018.
8. TSPCB letter no.97/TSPCB/Gen/G.O.Ms.No.20/2016-434, dt.02.05.2018.

ORDER:

In the reference 1<sup>st</sup> read above, the Government has issued order, to shift polluting industries (compulsory) and non-polluting industries (optional) from within the Outer ring road (ORR) to outside Outer ring road.

2. In the reference 7<sup>th</sup> read above, the Government has issued orders to exempt the following industries under G.O.Ms.No.20, Industries and Commerce (IP & INF) Dept, dated 01.03.2013 to enable operation and expansion of existing industries within ORR.

- a. The existing Bulk Drug & Intermediate industries located within ORR and intend to go for expansion may be permitted with ZLD system in compliance with G.O.Ms.64, EFS&T Dept, dt.25.07.2013 and continue to operate duly obtaining valid Consents of TSPCB till the new industrial area outside ORR are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- b. The Red category (except Sl.No. viii) and Orange Category of industries which are listed above may be permitted to establish, expand and continue duly obtaining valid Consents of TSPCB within ORR till the new industrial area outside ORR are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- c. Existing Red Category (Sl.No. viii) industries i.e., Slaughter houses may be permitted to continue duly obtaining valid Consents of TSPCB within ORR.

3. In the reference 8<sup>th</sup> read above, the Member Secretary, Telangana State Pollution Control Board (TSPCB), Hyderabad has stated that during the meeting of the Hon'ble Minister for IT, Industries, MA& UD, NRI Affairs on 03.03.2018 at their Head office, which was also attended by the Chief Advisor to Government and Chairman on TSPCB and the Principal Secretary to Government, Ind. & Com. Dep., the Bulk Drug Manufacturers Association(India) has requested the Hon'ble Minister for IT, Industries, MA& UD, NRI Affairs to permit operation and expansion of the existing Biotechnology Units located within ORR in-line with the bulk Drug and Bulk Drug Intermediates as permitted in reference 7<sup>th</sup> read above. Further, it was decided that the BDMA would submit a representation to the Government for considering the same and the same was submitted a representation to the Government (i.e Industries & Commerce Dept)

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::2::

under copy to the Member Secretary. He has also stated that Dr.Reddy's Laboratories Limited, Biologics, Quthbullapur(M), Medchal-Malkajgiri District has also submitted a representation requesting to permit operation and expansion of existing Biotechnology Units located within ORR.

4. Further, the Member Secretary, Telangana State Pollution Control Board (TSPCB),Hyderabad has stated that these units manufacture Vaccines and other life saving medicines using Biotechnology process. As the existing Bulk Drug and Bulk Drug Intermediates are already permitted to carryout operation and expansion within ORR, the same can be made applicable to the Biotechnology Units located within ORR and requested the Government to examine the issue on the request of M/S.BDMA and Dr.Reddy's Laboratories Limited, Biologics to permit Biotechnology Units within ORR duly amend the G.O.MS.No.4, Industries and Commerce (IP&INF) Department, Dt.20.01.2018.

5. The Government after careful examination of the matter hereby issue the following addendum to the G.O.MS.No.4, Industries and Commerce (IP & INF) Department , Dated: 20.01.2018.

ADDENDUM

1. In the said G.O. at para 8 (a) (1 ) shall be added after (a) as (a) (1) that " existing Biotechnology Units {Biotechnology Process using Organic Solvents falls under Red Category shall be added in the list at para 4 (xi) and the process without solvents falls under Orange Category shall be added in the list at para 4 (xxiii)} in the said G.O., located within ORR and intend to go for expansion may be permitted with ZLD system in compliance with G.O.Ms.64, EFS&T Dept, dt.25.07.2013 and continue to operate duly obtaining valid Consents of TSPCB till the new industrial area outside ORR are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.

6. Accordingly, the Principal Secretary to Government, Environment, Forest, Science & Technology Department and the Member Secretary, Telangana State Pollution Control Board (TSPCB), Hyderabad shall take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

JAYESH RANJAN  
PRINCIPAL SECRETARY TO GOVERNMENT AND  
COMMISSIONER FOR INDUSTRIAL PROMOTION (FAC)

To  
The Principal Secretary to Government, Environment, Forest, Science & Technology Department.

The Principal Secretary to Government, MA&UD Dept.,

The Member Secretary, TS Pollution Control Board, Hyderabad.

The Commissioner of Industries, TS., Hyderabad.

The Vice Chairman & Managing Director, TSIC, Hyderabad.

The Metropolitan Commissioner., Hyderabad Metropolitan Development Authority.

The Municipal Administration & Urban Development Dept.

Copy to

The Commissioner, Greater Hyderabad Municipal Corporation (GHMC).

The General Manager, District Industries Centre, RR Dist;

The General Manager, District Industries Centre, Hyderabad.

The General Manager, District Industries Centre, Sangareddy, Medak.

SF/SC

//Forwarded::By order//

  
SECTION OFFICER

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

(48)  
Air (Prevention and Control of Pollution) Act, 1981 – Amendment to Rule Air (Prevention and Control of Pollution) Rules, 1982 – Notification – Issued.

**ENVIRONMENT, SCIENCE & TECHNOLOGY (ENVIRONMENT) DEPARTMENT**

**GO Ms. No. 2,**

**Dated: 23<sup>rd</sup> January, 1995**

Read the following: -

1. GO Ms No. 36, EFES&T (ENV) Department, dated 23.08.1982.
2. GO Ms No. 51, EFES&T (ENV) Department, dated 04.06.1987.
3. GO Ms No. 27, EFES&T (ENV) Department, dated 19.04.1994.
4. Member Secretary, APPCB, DO Lr. No.44110/Emp.Com/9-1069, dated 28.11.1994.

**ORDER:**

In pursuance of Board Resolution 924 communicated in the DO letter 4<sup>th</sup> read above, after careful examination of the proposal of A.P.Pollution Control Board, the Government approve the following notification: -

The following shall be published in the next extraordinary issue of Andhra Pradesh Gazette.

**NOTIFICATION**

In exercise of the powers conferred by Section 54 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), the State Government hereby makes the following amendments to GO Ms. No. 27, dated 19.04.1994 of Environment, Science & Technology Department, under Air (Prevention & Control of Pollution) Rules, 1982, issued with GO Ms. No. 36, Environment, Science & Technology Department, dated 23.03.1982 as subsequently amended.

**AMENDMENT**

In the said rules, in Rule 29-A, in Schedule-II, for the list of 116 polluting industries in Small Scale Sector, the following list of 60 polluting industries in small scale sector shall be substituted: -

**SCHEDULE-IV**

**(SEE RULE 29 (A))**

**LIST OF POLLUTING INDUSTRIES IN SMALL SCALE SECTOR**

- |    |  |
|----|--|
| 01 | Cement   |
| 02 | Asbestos and Asbestos products   |
| 03 | Refractories & Ceramic products  |
| 04 | Calcium Carbide  |
| 05 | Mining projects other than minerals  |
| 06 | Lime manufacture   |
| 07 | Dry coal processing / mineral processing industries like ore slatering / beneficiation, pelletization, pulverization etc., |

- 08 Coke making, coal liquification and fuel gas making industries
- 09 Stone crushers
- 10 Fermentation and Distillery units
- 11 Basic Drugs and Pharmaceuticals
- 12 Sugar
- 13 Fertilisers (Smeller units) & micro nutrients
- 14 Dye & Dye intermediates
- 15 Sulphuric Acid
- 16 Petrochemical intermediates (such as DMT, Caprolactum LAP etc.,)
- 17 Industrial explosives (including detonating fuse, safety fuse, nitrocellulose, electric generator, gum powder etc.,)
- 18 Hydrocyanic acid and its derivatives
- 19 Alkalies (such as Soda ash, precipitated calcium carbonate, potassium hydroxide etc.
- 20 Paints, pigments and varnishes.
- 21 Resins
- 22 Photographic chemicals
- 23 Process involving chlorinated hydrocarbon
- 24 Pesticides, insecticides, fungicide and herbicides (technical & formulation)
- 25 Potassium Permanganate
- 27 Manufacturing of lubricating oils
- 28 Grinding of Zirconium oxide
- 29 Pulp, Paper Board and News Print
- 30 Tanneries
- 31 Synthetic Rubber
- 32 Butyl Rubber Tyres and Tubes
- 33 Retreading of all types of tyres
- 34 Iron and Steel Production
- 35 Extraction and recovery of Zinc / Copper / Aluminium and Lead
- 36 Metal Castings and Foundries
- 37 Ferro Alloys
- 38 Industries involving operations such as Pickling, degreasing, nitriding and phosphating
- 39 Nickel and Cadium Batteries

- 50
- 40 Storage batteries (integrated with manufacture of oxide, lead and lead antimony alloy).
  - 41 Incineration plant for hazardous and non-hazardous wastes
  - 42 Electroplating and Galvanizing
  - 43 Welding Fluxes and electrodes.
  - 44 Manufacturing of power driven pumps, compressors, refrigeration units, fire fighting equipment etc., (excluding assembling units).
  - 45 Industrial gases (Nitrogen, Oxygen, Carbondioxide, Hydrogen, Acetylene etc)
  - 46 Glue and Gelatine
  - 47 Chlorine, Fluorine, Bromine, Iodine and their compounds
  - 48 Glass and Glassware
  - 49 Textiles (excluding handlooms and power looms upto 50 hp)
  - 50 Textiles, Dyeing and Printing.
  - 51 Surgical cotton and sanitary napkins.
  - 52 Milk products (Skimmed milk, pasteurized milk, condensed milk, milk powder and baby food).
  - 53 Soap and Detergents (except cottage soap and detergent industries).
  - 54 Vanaspathi, Hydrogenated and refined and solvent extracted oils.
  - 55 Aquaculture project more than 5 hectares.
  - 56 Slaughtering of animals, rendering of bones and processing
  - 57 Processing of fish and prawn
  - 58 Fruits and Vegetables Processing.
  - 59 Cashew Nut Industries.
  - 60 Tobacco re drying

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**D. RAMAKRISHNAIAH**  
**PRINCIPAL SECRETARY TO GOVERNMENT**

To  
The Member Secretary, A.P. Pollution Control Board, Hyderabad.  
The Director of Printing & Stationery and Stores Purchase, Hyd.  
He is requested to publish the above notification in the Extraordinary issue of A.P. Gazette and supply 100 copies of the Gazette Notification soon after its publication.

**Copy to:**

The Principal Secretary to Govt., Industries & Commerce Department.  
The Commissioner of Industries, A.P. Hyderabad.  
The Vice Chairman & Managing Director, State Finance Corporation, Hyderabad.  
The Secretary to Govt., of India, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.

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The Central Pollution Control Board, New Delhi, Perivesh Bhavan, Arjunnagar, New Delhi-110  
032.

The General Administration (PEMB) Department.

The Law (L) Department.

The SF / SC 50 copies.

// FORWARDED BY ORDER //

Sd/-  
SECTION OFFICER

-1-

(52)

Report of the Joint Committee constituted by the Hon'ble NGT, SZ, Chennai in O.A.No.6 of 2022, in case of Sri.P.V.Subramanya Varma Vs State of Telangana.

It is to submit that Sri.P.V.Subramanya Varma, S/o.P.Atchutha Rama Raju, R/o.Hyderabad has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.6 of 2022. The main prayer of the applicant is as follows:

- (A) Restrain Respondent No.15 to 33 from carrying illegal and unauthorized crushing activities in Rangareddy District and Sanga Reddy Districts without obtaining Consent from 4<sup>th</sup> Respondent / Telangana State Pollution Control Board.
- (B) Appoint an expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Ranga Reddy and Sanga Reddy Districts of State of Telangana.
- (C) Pass an order or order as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.
  - I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos.15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4<sup>th</sup> respondent.
  - II. Direct the Respondent Nos.1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos.15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4<sup>th</sup> respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
  - III. Direct the Respondent Nos.1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of

Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos.1 to 14 to seize and prevent the operation of the Respondent Nos.15 to 33.

- IV. Direct the Respondent Nos.15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010
- V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present Application.

The Hon'ble NGT heard the matter and passed orders dt:17-01-2022 and directed that the respondents by Registered Post with Acknowledgment Due, by e-mail and also by dusthi (if possible) and produce proof of service by filing proof affidavit and also directed the applicants to serve the copy of application along with the documents produced to the standing counsel appearing for the Respondents No.1 to 4, 6 to 12 so as to enable them to get instruction from the respective authorities and file their independent response regarding the allegations made in the application. In order to ascertain the genuineness of the allegations made in the application, appropriate to appoint a Joint Committee comprising of

- i) Senior Officer from the MoEF& EC, Regional Officer, Hyderabad;
- ii) Senior Officer from the TSPCB;
- iii) District Collectors of Sangareddy and Rangareddy or his / her nominee not below the rank of Asst. Collector / Sub Divisional Magistrate as deputed by them.
- iv) Senior Officer from the Department of Mines & Geology, Hyderabad.

The Department of Mines & Geology be the nodal agency for co-ordination and for providing all necessary logistics for this purpose. The Joint Committee is directed to submit the report to the Tribunal on or before 25-02-2022 by e-filing in the form of searchable PDF/OCR supportable PDF and not in the form of Image of PDF along with necessary hardcopies to be produced as per Rules.

In compliance to the Hon'ble NGT orders dt:18-01-2022 in O.A.No.6 of 2022, the Committee was constituted comprising of following officers:

S. No.	Proposed by the Hon'ble NGT	Nominated by the concerned Department.	Name & Designation of the Officer
1	District Collector of Rangareddy District	The District Collector, Rangareddy District	Revenue Divisional Officer, Rajendranagar Division, RR Dist.,
2	Senior Officer from the MoEF& CC, Regional Office, Hyderabad	MoEF& CC, Integrated Regional Officer, Hyderabad.	Sri.E.Arockia Lenin, Scientist C
3	Senior Officer from TSPCB	TSPCB, RR Dist.,	Sri.G.Hanumanth Reddy, Joint Chief Environmental Engineer, Zonal Office, R.C Puram
4	Senior Officer from the Directorate of Mines & Geology, Telangana as deputed by its Director	Director of Mines & Geology	Sri.R.Praveen, Asst. Director of Mines & Geology, Rangareddy District

The Joint Committee visited the area on 14-02-2022, contacted the Petitioner Sri.P.V.Subramanya Varma over telephone and he was not came in to contact. During the inspection, the stone crushing unit holders were also not present. The Joint Committee have visited certain stone crushing units located in Rangareddy and Sanga Reddy Districts as mentioned in the prayer of the applicant. As per the field observations, it is noticed that there are (22) stone crushing units are available in the said area, out of which (5) stone crushing units were operating with valid Consent for Operation issued by the TSPCB and remaining stone crushers were issued closure orders by the TSPCB. The TSPCB also requested the Tahsildhars of Gandipet, Serilingampally, Shamshabad to seize the generators.

The Joint Committee submitted interim report vide letter dt:21-02-2022 wherein stated that the Joint Committee has visited the subject area on 14-02-2022, contacted the Petitioner Sri.P.V.Subramanya Varma over telephone and he was not came in to contact. During the inspection, the stone crushing unit holders were also not present. The Joint Committee have visited certain stone crushing units located in Rangareddy and Sanga Reddy Districts as mentioned in the prayer of the applicant. As per the field observations, it is noticed that there are (22) stone crushing units are available in the said area, out of which (5) stone crushing units were operating with valid Consent for Operation issued by the TSPCB and remaining stone crushers were issued closure orders by the TSPCB. The TSPCB also requested the Tahsildhars of Gandipet, Serilingampally,

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Shamshabad to seize the generators. The Joint Committee further observed that the (5) stone crushing units are provided water sprinkling systems at the transfer points and within the premises to suppress the dust generated during the process and vehicular movement. The stone crushing units provided wind breaking walls, cladding to the vibrating screens, provided covers to the belt conveyors to control the air / dust pollution in the surrounding area.

The Joint Committee also noticed that there is a lot of construction activity is taking place in Gandipet & Serilingampally Mandals of Rangareddy District and excavating the rock spalls and dumping the same outside their premises which is also causing the dust pollution and finally sought (2) months time to inspect the all (22) stone crushing units in detail and verify the documents.

*The Hon'ble NGT directed the Joint Committee directed to ascertain as to whether the stone crusher units arrayed in the application or any other stone crusher units functioning in that area are without obtaining necessary permission under the environmental laws, whether on account of the operation, any pollution has been caused in the nearby areas affecting air, sound as well as water, as alleged by the applicant and if they are operating without obtaining consent or other permissions required under the environmental laws and other respective laws, what is the nature of action taken against them. If they are having necessary permission / consent but the pollution control mechanism provided is not sufficient, then suggest the remedial measures to mitigate the same.*

It is submitted that the Joint Committee again visited the subject areas on 08-03-2022 along with the petitioner. The Joint Committee noticed that the stone crushing units are not in operation, but it is observed that some of the stone crushing units are operating during night time.

The District Collector, Rangareddy District vide Lr.No.LP/769/2022, dt:10-03-2022 requested to the Revenue Divisional Officer, Rajendranagar Division, RR Dist., and the Tahsildar, Serilingampally Mdl., to remove illegal stone crushing units with the help of line departments. Further, again the Joint Committee visited the area on 31-03-2022 along with the representative of the petitioner, it is noticed that some of the stone crushing unit holders are removing the crushers themselves voluntarily and remaining stone crushing units are not in operation.

Further, as per the above instructions the officials of the Revenue, TSPCB, Police and Mines & Geology Departments jointly visited the area dismantled remaining stone crushing units who have not removed themselves. At present there are no stone crushing units are under operation except (3) stone crushing units which are having valid CFO issued by the competent authority. The photographs and Annexure-A are herewith enclosed.

**Due to rapid urbanization in and around the subject areas, the Joint Committee recommended the following measures:**

The Joint Committee observed that the permanent remedial measure for preventing crushing operations in the subject areas is that the Hon'ble NGT may direct the respondents from Sl.No.15 to 33 to get evacuated from the premises immediately. Further, no new crushing units shall be allowed by the concerned Department such as Telangana State Pollution Control Board and the Electricity Department shall not provide power to such units.

The Joint Committee is of view, that the Telangana State Pollution Control Board shall monitor the stone crushing units located in the subject area which are operating with valid consent of the Board and if any non compliance is observed suitable action may be initiated and environmental compensation may be collected.

***The Hon'ble NGT directed the Joint Committee to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.***

The committee is of view that the Telangana State Pollution Control Board may initiate proceedings for recovery of environmental compensation from the unauthorized crushing units being operated in the subject area as per CPCB guidelines.

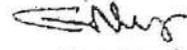
Considering the above facts and circumstances, the Hon'ble NGT may take appropriate action as deemed fit.

-6- (57)

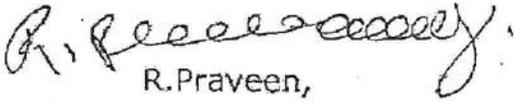
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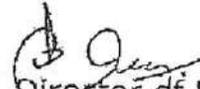
Dr. E. Arockia Lenin,  
Scientist C, IRO,  
MoEF & CC, Hyderabad.



G. Hanumantha Reddy,  
JCEE, TSPCB,  
Zonal Office, Ramachandrapuram.



R. Praveen,  
Asst. Director of Mines & Geology,  
Rangareddy District.



Asst. Director of Mines &  
Geology (FAC),  
Sanga Reddy District.

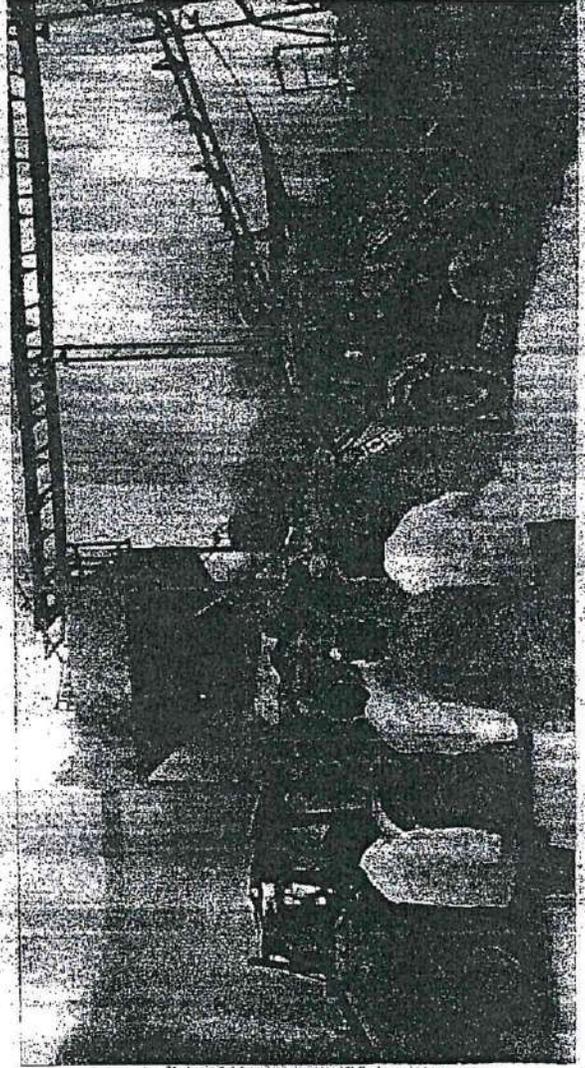
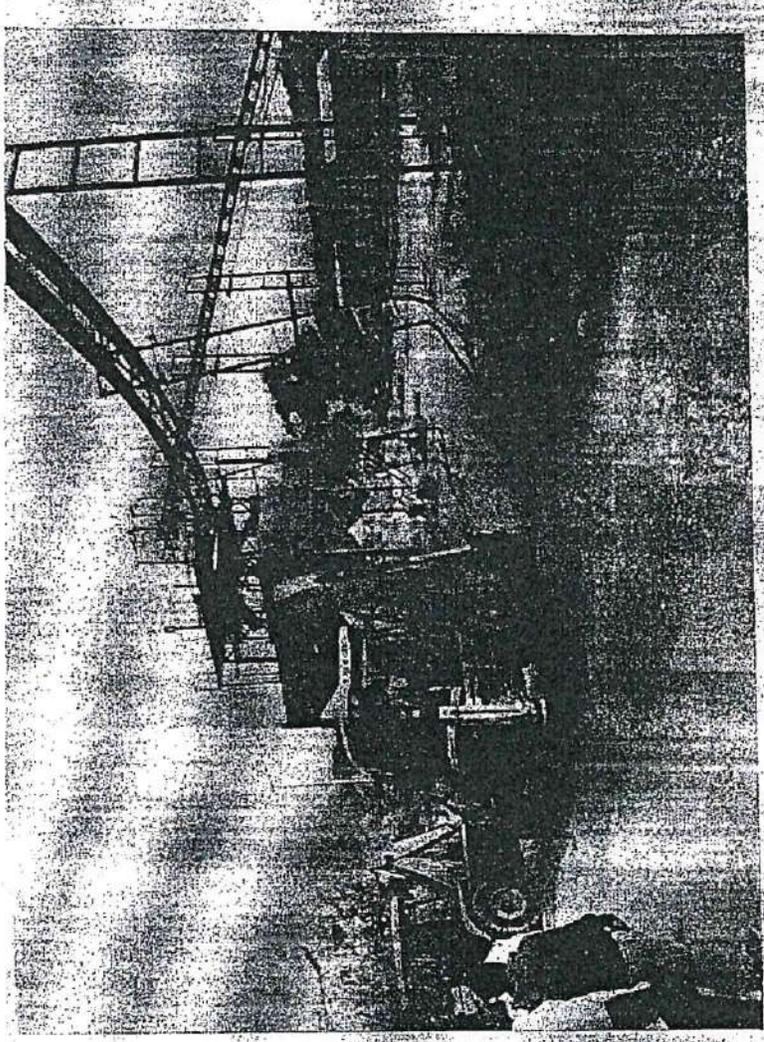
ANNEXURE-A

Sl.No.	Name & Address of the Crusher	Status of CFO	Action Taken by the Board	Present Status
<b>Respondent stone crushing units:</b>				
1.	M/s. Sri Laxmi Narasimha Metal Industries), Vattinagulapally, Gandipet, RR District (Respondent No. 15)	---	Issued Closure Order to the industry vide order dated 27.09.2017	Disconnected power supply and seized the generator. Crusher is not in operation
2.	M/s. Hyma Developers (formerly M/s. Pullur Constructions & My Home Constructions), Kokapet(V), Gandipet (M), Rangareddy District (Respondent No. 16)	CFO for Captive Crusher vide order dated 02.03.2022, which is valid upto 28.02.2023	---	Having Valid CFO and operating
3.	M/s. Adeshwar Aggregates Pvt Ltd., (Vesella Aggregates), Sy.No.246/1 & 246/2, Vattinagulapalli, Gandipet, RR District (Respondent Nos. 17 Repeated at Respondent No. 21)	---	Issued Closure Order to the industry vide order dated 22.08.2019	Disconnected power supply and seized the generator. Crusher is not in operation
4.	M/s. Kore Stone Minerals, Vattinagulapally (V), Gandipet (M), Rangareddy District. (Respondent Nos. 18)	---	Issued Closure Order to the industry vide order dated 28.09.2020	Crusher was dismantled and removed. Crusher is not existing
5.	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	---	Issued Closure Order to the industry vide order dated 22.08.2019	Crusher has removed the equipments.
6.	M/s. Sree Rama Engineering	The Board issued CFO to the industry	---	Having Valid CFO and operating

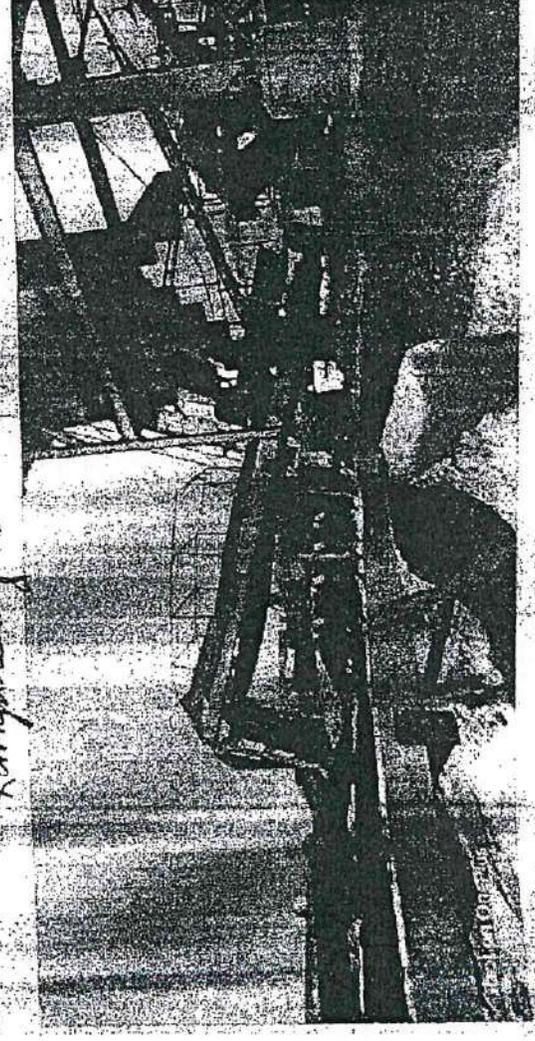
	Constructions, Vattinagulapalli, Gandipet, RR District. (Respondent No. 20)	vide order dated 20.03.2021 which is valid upto 31.01.2024.		
7.	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)	---	Issued Closure Order to the industry vide order dated 28.09.2020	Disconnected power supply and seized the generator. Crusher is not in operation
8.	M/s. Sree Rock Sand Minerals, Sy.No.36, Gopanpalli, Serilingampally, RR District (Respondent No. 23)	---	Issued Closure Order to the industry vide order dated 22.08.2019	The Revenue Officials dismantled the crusher
9.	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	---	Issued Closure Order to the industry vide order dated 21.03.2022	The Revenue Officials dismantled the crusher
10.	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District (Respondent No. 25)	---	Issued Closure Order issued to the industry vide order dated 27.09.2017	The Revenue Officials dismantled the crusher
11.	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District (Respondent No. 32)	---	Issued Closure Order to the industry vide order dated 28.03.2012	The Revenue Officials dismantled the crusher
12.	M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda, Shamshabad, RR District (Respondent No. 33)	---	Issued Closure Order to the industry vide order dated 27.09.2017	The Revenue Officials dismantled the crusher

Non Respondent stone crushing units:				
1.	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet(M), Rangareddy District.	---	Issued Closure Order to the industry vide order dated 17.06.2021	The Revenue Officials dismantled the crusher
2.	M/s. GMR Stone Crusher, (Formerly M/s. Progressive Construction Company), Sy.No. 270 & 271, Vattinagulapally (V), Gandipet (M), RR Dist.,	Consent for Operation of the industry which is valid upto 31.03.2023	---	Having valid CfO and operating
3.	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	---	Issued Closure Order to the industry vide order dated 22.08.2019	Disconnected power supply and seized the generator. Crusher is not in operation
4.	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	---	Issued Closure Order to the industry vide order dated 20.07.2019	Removed the belt conveyors and Generators. The crusher is not in operation
5.	M/s. Sri Srinivasa & Co., Sy.No.452/1, Puppalaguda (V), Gandipet (M), Rangareddy District	---	Issued Closure order to the industry vide order dated 02.11.2021	The Revenue Officials dismantled the crusher
6.	M/s. Sree Sand Mineral(formerly Ganesh Metal Industries), Gopanpalli, Serilingampally, RR District	---	Issued Closure Order to the industry vide order dated 22.08.2019	The Revenue Officials dismantled the crusher
7.	M/s. Padmavathi Metal Industry, Kothwalguda, Shamshabad, RR District	---	Issued Closure Order to the industry vide order dated 27.09.2017	The Revenue Officials dismantled the crusher
8.	M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry) Kothwalguda, Shamshabad, RR District	---	Issued Closure Order to the industry vide order dated 27.09.2017	The Revenue Officials dismantled the crusher

9.	M/s. ASR Metal Industry, Kothwalguda, Shamshabad, RR District	---	Issued Order to the industry vide order dated 27.09.2017	Closure	The Revenue Officials dismantled the crusher
10.	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District	---	Issued Order to the industry vide order dated 21.03.2022	Closure	Disconnected power supply and seized the generator. Crusher is not in operation
11.	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), RR District	---	Issued Order to the industry vide order dated 21.03.2022	Closure	Disconnected power supply and seized the generator. Crusher is not in operation



M/S. D BR METAL INDUSTRY  
Kothwalguda Village, Shamshabad Mandal  
Rangareddy District







ANNEXURE - XVII  
TELANGANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE – I, RANGAREDDY DISTRICT

H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,  
Environmental Engineer

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Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No./Complaint/PCB/RO.I-RRD/2022- 303

Date: 27.06.2022

To  
The Collector & District Magistrate,  
Rangareddy District

Sir,

**Sub:-** TSPCB – Regional Office – I, Rangareddy District – Stone Crushers & Ready Mix Plants – Operating within 10 kms radius of Himayathsagar and Osmansagar Lakes, without obtaining consents of the Board – Causing Air pollution & Water Pollution to the surroundings - Closure Order Issued – Stone Crushers / Ready Mix Plants Continuing operations with DG Set – Report Submitted - Reg.

- Ref:-**
1. TSPCB closure orders dated 27.09.2017, 22.01.2019, 22.08.2019 & 26.10.2019
  2. T.O. letter addressed to Thasildhar, Shankarpally dated 02.08.2019.
  3. Twitter complaint received from Sri K.T. Rama Rao, Hon'ble Minister of MA&UD, Industries and IT&C.
  4. Hon'ble High Court Order dated 08.11.2019 in WP.No.22910 of 2019
  5. Hon'ble High Court Order dated 22.01.2020 in WP.No.22910 of 2019
  6. T.O. Letter addressed to Thasildhar, Gandipet dated: 02.12.2019 & 08.10.2020
  7. Meeting held at Collectorate, Rangareddy District on 17.11.2020.
  8. Hon'ble High Court order dated 20.10.2021 in W.P.no.170 of 2020 filed by Sri M. Gopal Reddy, S/o. M. Anji Reddy against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
  9. The Board Office vide mails dated 18.10.2021 & 23.10.2021 forwarded the complaints made by Sri R.Rambabu & Sri P.V.Subramanya Varma against the crushers and Ready Mix Plants operating in G.O.Ms.No.111 area (within 10 kms radius of Himayatsagar and Osmansgar lakes).
  10. Inspection of the Board Officials on 30.10.2021
  11. T.O. Letter dated 01.11.2021
  12. Board Office mail dated 09.12.2021 & 12.01.2022 directing the ROs to seize the crushers in co-ordination with the Revenue officials.
  13. JCEE, ZO, HYD Letter dated 17.01.2022 addressed to the District Collector, Rangareddy.
  14. Inspection of Joint Committee consists of Revenue Department, Mining Department & PCB Officials on 28.01.2022 (Gandipet Mandal), 31.01.2022 (Serilingampally Mandal) & 03.02.2022 (Shamshabad Mandal).
  15. Gandipet MRO letter dated 03.02.2022 received on 07.02.2022.
  16. Inspection of Joint Committee constituted by Hon'ble NGT along with PCB Officials on 14.02.2022
  17. Telephonic complaint received from Crushers Association Sri Koushik Reddy stating that the crushers are operating in spite of seizing.
  18. T.O.Letter dated 26.02.2022 & 22.03.2022
  19. D.O.Letter dated 28.03.2022

DESPATCHED  
On 27/06/2022 at 11:11 AM

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20. Inspection of Board Officials along with Revenue Officials on  
08.06.2022

\* \* \*

It is to submit that the Collector and District Magistrate vide letter dated:10.03.2022 directed the tahsildars of Gandipet, Shamshabad & Serilingampally to remove the stone crushers located in 10 kms radius of Himayatsagar and Osmansagar lakes.

The Member Secretary vide D.O. letter dated: 28.03.2022 has requested the District Collector to instruct the concerned officials to take strict action on the illegal stone crushers located within 10 kms radius of Himayatsagar and Osmansagar lakes and implement of the Hon'ble High Court order dated: 18.01.2022

As per the directions of the Collector and District Magistrate the Revenue officials along with TSPCB and Mining Department Officials have inspected the stone crushers located in the 10 kms radius of Himayatsagar and Osmansagar lakes. The stone crushers located in Kothwalguda, Shamshabad (M), Gopanpally, Serilingampally (M) were dismantled, as they are located in the Government Lands. The crushers located in Vattinagulapally, Gandipet (M) were not dismantled as they are located in the patta lands. However, all the generators were disconnected and seized.

The earlier status of each crusher is submitted below:

Sl.No.	Name & Address of the Crusher	Status
1.	M/s. Great India Mining, Opposite H.P. Petrol Bunk lane, Goulidoddi (V), Serilingampally(M), Rangareddy District	Dismantled and not in operation
2.	M/s. Sree Rock Sand Minerals, Sy.No.36, Gopanpalli, Serilingampally, RR District	Dismantled and not in operation
3.	M/s. Sree Sand Mineral, Gopanpalli, Serilingampally, RR District	Dismantled and not in operation
4.	M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry), Kothwalguda (v), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
5.	M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda (v), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
6.	M/s. ASR Metal Industries, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
7.	M/s. Padmavathi Metal Industry, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
8.	M/s. DBR Metal Industry, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
9.	M/s. Shama Metal Industry, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
10.	M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
11.	M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.

12.	C5 Infra Stone Crusher Pvt. Ltd., (In place of M/s. Kore Stone Minerals), Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
13.	M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
14.	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
15.	M/s. Laxmi Narsimha Stone Crusher, beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
16.	M/s. Sri Laxmi Constructions (formerly M/s. Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District	Dismantled by the management and not in operation.
17.	M/s. Unnamed Stone Crusher, Located beside the M/s. Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
18.	M/s. Teja Stone Crusher (Unit-II), Vattinagulapally (V), Gandipet (M), Rangareddy District	Dismantled by the management and not in operation.

Subsequently, the Board has received complaints stating that some of the crushers located in Vattinagulapally, Kothwalguda, Serlingampally were operating in spite of dismantling/seizing of generators.

In this regard, the Board Officials have inspected the crushers located in Shamshabad, Serilingampally and Gandipet Mandals on 08.06.2022.

The following Crushers were started operations in spite of dismantling/seizing generators.

Sl.No.	Name & Address of the Crusher	Present Status
1.	M/s. Great India Mining, Opposite H.P. Petrol Bunk lane, Goulidoddi (V), Serilingampally(M), Rangareddy District	<b>Started trial runs in spite of dismantling.</b>
2.	M/s. Sree Rock Sand Minerals, Sy.No.36, Gopanalli, Serilingampally, RR District	Dismantled and not in operation
3.	M/s. Sree Sand Mineral, Gopanalli, Serilingampally, RR District	Dismantled and not in operation
4.	M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry), Kothwalguda (v), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
5.	M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda (v), Shamshabad Mandal, Rangareddy District	<b>In the process of installing equipments</b>
6.	M/s. ASR Metal Industries, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
7.	M/s. Padmavathi Metal Industry, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	Dismantled and not in operation
8.	M/s. DBR Metal Industry, Kothwalguda (V), Shamshabad Mandal, Rangareddy District	<b>In the process of installing equipments</b>
9.	M/s. Shama Metal Industry, Kothwalguda (V),	<b>In the process of installing equipments</b>

	Shamshabad Mandal, Rangareddy District	
10.	M/s. Teja Crusher, Sy. No. 141, unit-I, Vattinagulapally (V), Gandipet (M), Rangareddy District	Started operating inspite of Seizing the Generator and also having illegal power connection. This office addressed a letter to the SEE, TSSPDCL for disconnection of power supply.
11.	M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District	The crusher has approached the Hon'ble Appellate authority and operating as per the Hon'ble Appellate order
12.	C5 Infra Stone Crusher Pvt. Ltd., (In place of M/s. Kore Stone Minerals), Sy. No. 281, Vattinagulapally (V), Gandipet (M), Rangareddy District	Started operating inspite of Seizing the Generator.
13.	M/s. Adeshwar Traders (Vensai Metal), Sy. No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District	Seized the Generator. Not in operation.
14.	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District	Started operating inspite of Seizing the Generator.
15.	M/s. Laxmi Narsimha Stone Crusher, beside M/s. GMR Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District	Started operating inspite of Seizing. During inspection it was observed that the crusher has having power connection. This office addressed a letter to the SEE, TSSPDCL for disconnection of power supply.
16.	M/s. Sri Laxmi Constructions (formerly M/s. Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District	Started operating inspite of Seizing the Generator.
17.	M/s. Unnamed Stone Crusher, Located beside the M/s. Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), Rangareddy District	Started operating inspite of Seizing the Generator.
18.	M/s. Teja Stone Crusher (Unit-II), Vattinagulapally (V), Gandipet (M), Rangareddy District	Started operating inspite of Seizing the Generator.

M/s. Teja Crusher, Sy. No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District & M/s. Laxmi Narasimha Stone Crusher, Vattinagulapalli, Gandipet, RR District are operating on drawing illegal power supply.

The undersigned addressed a letter to SEE and ADE, TSSPDCL and requested for disconnection of power supply on 09.06.2022.

M/s. Aadishwar Aggrigates Pvt. Ltd., Sy. No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District has approached the Hon'ble Appellate Authority against the closure order issued by the Board. The Hon'ble Appellate Authority vide order dated 12.05.2022 has permitted the crusher to operate. The crusher was in operation.

In addition to the stone crushers the following un<sup>67</sup>authorized RMC plants also operating inspite of seizing the generator.

1. M/s. SVR Infra Ready Mix Concrete (M/s. Sai Srinivasa RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
2. M/s. Krishnamani Enterprises(Formerly M/s. Best RMC), Sy. No. 57, Nanakramguda, Vattinagulapally (V), Gandipet (M), Rangareddy District
3. M/s. Rank RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
4. M/s. Natural Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5. M/s. Sapthagiri RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
6. M/s. Raja Pushpa Properties Pvt Ltd, Unit-I, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
7. M/s. Raja Pushpa Properties Pvt Ltd, Unit-II, Sy. No. 88, Kokapet (V), Gandipet (M), Rangareddy District
8. M/s. Taktha Concrete, Sy. No. 147, Kokapet (V), Gandipet (M), Rangareddy District
9. RDC Concrete India Pvt Ltd, Sy. No. 270, Plot No. 15, Vattinagulapally (V), Gandipet (M), Rangareddy District
10. M/s. Hyderabad Ready Mix and Applications Pvt Ltd, Sy. No. 326/A, Vattinagulapally (V), Gandipet (M), Rangareddy District
11. M/s. Best Concrete, unit-II, Kokapet (V), Gandipet (M), Rangareddy District
12. M/s. BMR Concrete (Aulia RMC), Vattinagulapally (V), Gandipet (M), Rangareddy District
13. M/s. SSR Concrete, Sy. No. 289, Vattinagulapally (V), Gandipet (M), Rangareddy District
14. M/s. Balaji RMC, Sy. No. 4, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
15. M/s. Arkid RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
16. M/s. Elite RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District (Closed)
17. M/s. Sree Concrete RMC, Vattinagulapally (V), Gandipet (M), Rangareddy District
18. M/s. SMR RMC, Bandlaguda Jagir.(V), Gandipet (M), Rangareddy District
19. M/s. Vara Prada Real Estates Pvt. Ltd., Narsingi (V), Gandipet (M), Rangareddy District
20. M/s. Vasavi Developers, Sy No. 258, Narsingi(V), Gandipet (M), Rangareddy District
21. M/s. Jayabheri Properties Pvt Ltd, Unit-I, Puppalaguda (V), Rajendranagar (M), Rangareddy District
22. M/s. Jayabheri Properties Pvt Ltd, Unit-II, Puppalaguda (V), Rajendranagar (M), Rangareddy District
23. M/s. Giridhari Homes RMC, Kismatpur, (V), Gandipet (M), Rangareddy District (Closed)
24. M/s. ACC Limited (formerly M/s. Veera RMC India Pvt. Ltd.), Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District
25. M/s. First Choice Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District
26. M/s. KSR Crest (RMC) (Service No.1207/1844), H.No.7-37/3 & 7-37/4, Near Kollur Gate, Janwada (V), Shankarpally(M), Rangareddy District
27. M/s. Premier Ready Mix Concrete, Sy.No.218, 219 & 220, Mirzaguda (V), Shankarpally(M), Rangareddy District
28. M/s. Prism Jhonson Limited, Mirzaguda (V), Shankarpally(M), Rangareddy District
29. M/s. Supreme Ready Mix, Mirzaguda (V), Shankarpally(M), Rangareddy District

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30. M/s. ACC Limited, Unit - II, Sy.No.170, Janwada (V), Shankarpally (M), Rangareddy District
31. M/s. Apex Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
32. M/s. ASR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
33. M/s. Prajay Infra (RMC), Kothwalguda (V), Shamshabad(M), Rangareddy District
34. M/s. SRR Ready Mix, Kothwalguda (V), Shamshabad(M), Rangareddy District
35. M/s. Krishnamani Enterprises, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangareddy District
36. M/s. Best Concrete RMC Plant, Sy.No.57, Nanakramguda (V), Serilingampally (M), Rangareddy District
37. M/s. SVS Projects India Pvt. Ltd., Sy.No. 35P, 36, Hitech City, Gachibowli (V), Serilingampally (M), Rangareddy District.

It is submitted that the stone crushers and RMC plants located in G.O.Ms.No.111 area violating the closure orders issued by the Board continuously in spite of dismantling/seizing of Generators.

In view of the above, it is requested to direct the tahsildars of Gandipet, Shamshabad & Serilingampally to dismantle the unauthorized stone crushers and ready mix plants..

Yours faithfully,

  
ENVIRONMENTAL ENGINEER

Copy submitted to the Member Secretary, Board Office, TSPCB, Sanathnagar, Hyderabad for kind information.

Copy submitted to the Collector and District Magistrate, Rangareddy for kind information.

Copy submitted to the JCEE, Zonal Office, TSPCB, Begumpet, Hyderabad for kind information.



GOVERNMENT OF TELANGANA  
REVENUE DEPARTMENT

ANNEXURE XVII

From  
A. Rajasekhar  
Tahsildar  
Gandipet Mandal

(69)  
To  
The Revenue Divisional Officer  
Rajendranagar Division  
Ranga Reddy District

Madam

Letter No. B/1961/2019 dated:-22-10-2022

Sub.- Stone Crushers - Ranga Reddy District - Rajendranagar Division - Gandipet Mandal - Unauthorized Stone Crushing Operations in banned Mandal of Ranga Reddy District i.e., Gandipet Mandal and in and around HMDA/111 G.O. area / FTL/ area Operating within Km of either side of ORR, 10 Kms Radius of Himayatsagar and Osmansagar Lakes - Request to take strict action on implementation of the Hon'ble High Court order dated: 18-01-2022 in W.P. No. 12022 of 2022 - Action taken report called for - Submitted - Reg.

Ref.:-1.The Addl. Collector (Revenue), Ranga Reddy District, Lr.No. LP/769/2022, dated: 17-10-2022.  
2. Report of the Mandal Girdhawar and Additional Mandal Girdhawar, Gandipet Mandal dated:- 22-10-2022.

<<<<<<>>>>>>

1. I invite kind attention to the subject and references cited. In the reference 1<sup>st</sup> cited, it is informed that, the National Green Tribunal, Southern Zone, Chennai in OA No. 06/2022 has directed to the District Collector, Ranga Reddy District to file the current status report on crushers which is located within 10 Kms radius of Himayatsagar and Osmansagar Lakes. Therefore, it was directed to submit action taken report immediately, to submit the same to the Hon'ble National Green Tribunal, Southern Zone, Chennai in OA No. 06/2022.

2. In this regard, it is to submit that, the matter was referred to the Mandal Girdhawar and Additional Mandal Girdhawar, Gandipet Mandal for submission of report. Accordingly vide reference 2<sup>nd</sup> cited, it is reported that, the following Stone Crushers were identified which are located within 10Kms radius of Himayathsagar and Osmansagar Lakes and are running without consent from the Pollution Control Board. The same have been seized in coordination with Pollution Control Board Officials, and the details are as follows:

Stone Crushers:

1. M/s Teja Crusher (2), Sy.No. 141, Vattinagulapally (V), Gandipet (M), Rangareddy District.

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2. M/s Adeshwar Traders (Vensai Metal), Sy.No. 115, Vattinagulapally (V), Gandipet (M), Rangareddy District.
  3. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District.
  4. M/s Laxmi Narasimha Stone Crusher, Vattinagulapally (V), Gandipet (M), Rangareddy District.
  5. Unnamed Crusher beside M/s Aadishwar Aggrigates Pvt. Ltd at Sy.No. 246/1 & 246/2 of Vattinagulapally Village, Gandipet Mandal, Ranga Reddy District.
  6. M/s Sri Laxmi Constructions (Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District.
  7. M/s Shama Metal Supply, Sy.No. 8,9 and 10 etc., Darga Khaliz Khan village, Gandipet Mandal, Ranga Reddy District.

(The above Stone crushers at Sl. No. 1 to 7 were seized)

8. M/s. Aadishwar Aggrigates Pvt. Ltd., Sy.No. 246/1 & 246/2, Vattinagulapally (V), Gandipet (M), Rangareddy District. (The Hon'ble High Court in its orders in W.P. No. 34787 & 34788 of 2022 filed by M/s Aadishwar Aggrigates Pvt. Ltd, against State of Telangana, TSPCB and another has granted status-quo on dated:- 06-09-2022. The case is pending adjudication before the Hon'ble High Court (Copy enclosed) )
3. The report is submitted herewith for favour of kind information.

Yours faithfully

  
Tahsildar  
Gandipet Mandal 22/10  


Copy submitted to the District Collector, Ranga Reddy District for favour of kind information.



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**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463  
Email: jcee-zhyd-tspcb@telangana.gov.in

**BY REGD. POST WITH ACK. DUE**

**Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022- 1240**

**Date:12.11.2022**

**Sub:** TSPCB – ZO, HYD – M/s. Teja Reddy Crushers (Formerly M/s. Sree Rama Engineering Constructions, Unit-II), Vattinagulapally(V), Gandipet(M), Rangareddy District - Causing of damage due to operation of the unit- Levying of Environmental Compensation – **ISSUED**– Reg.

- Ref:**
1. Inspection of Board Officials on 23.09.2017 & 24.09.2017.
  2. Closure Order issued on 27.09.2017.
  3. T.O. Report dated 28.09.2020 in WP No. 12022 of 2020
  4. T.O. Letter addressed to Tahsildhar, Gandipet dated 08.10.2020 & 01.11.2021
  5. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad
  6. Hon'ble NGT Order dated 17.01.2022
  7. Seizure of crusher during Joint Inspection of Revenue, TSPCB and Mining Officials on 28.01.2022
  8. Inspection of Joint Committee constituted by Hon'ble NGT on 31.03.2022
  9. Inspection of the Board Officials on 08.06.2022
  10. Letter addressed to the District Collector on 27.06.2022 & 01.09.2022
  11. Hon'ble NGT Order dated 14.10.2022.
  12. The crusher unit seized on 21.10.2022.
  13. Memo No.3/NGT-Chennai/TSPCB/Legal/2022-87, dated 29.10.2022.
  14. Status report submitted by Regional Office, Rangareddy on 31.10.2022.
  15. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022- dt:31.10.2022.
  16. Personal hearing held before the Task Force committee at Zonal Office, Hyderabad on 07.11.2022.
  17. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1201, Dated:09.11.2022.
  18. Industry's representation dt.10.11.2022.
  19. The Task Force committee meeting held on 11.11.2022 at Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating a crusher in the name of M/s. Teja Reddy Crushers (Formerly M/s. Sree Rama Engineering Constructions, Unit-II), Vattinagulapally(V), Gandipet(M), Rangareddy District.
2. **WHEREAS**, the Board Officials inspected the crushing unit on 23.09.2017 & 24.09.2017 and observed that the unit was operating without consents of the Board required under Water and Air Acts. Subsequently, vide reference 2<sup>nd</sup> cited, the Board issued closure orders and power disconnection orders to the industry.
3. **WHEREAS**, as per the RO report, vide reference 3<sup>rd</sup> cited, submitted in WP No. 12022 of 2020, the stone crusher was observed to be in operation as on 28.09.2020.
4. **WHEREAS**, it was observed that the stone crusher is operating despite the closure orders of the Board and addressed letters to Tahsildhar, Gandipet for dismantling / seizure of the crushers / DG sets.

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5. **WHEREAS**, the Board Officials conducted Joint Inspections along with Revenue and Mining Officials on 28.01.2022 and observed that the crusher was in operation. The Revenue Officials seized the crusher and the Tahsildhar, Gandipet submitted report dated 03.02.2022.
6. **WHEREAS**, Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A.) No.6 of 2022. The main prayer of the applicant is as follows:
- (A) Restrain Respondent No.15 to 33 (29th respondent is M/s.Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4<sup>th</sup> Respondent / Telangana State Pollution Control Board.
- (B) Appoint an expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.
- (C) Pass and order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.
- I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4<sup>th</sup> respondent.
- II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4<sup>th</sup> respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- III. Direct the Respondent Nos. 1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
- IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.

V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.

7. **WHEREAS**, the Hon'ble NGT vide orders dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.
8. **WHEREAS**, the Joint Committee constituted by the Hon'ble NGT has inspected the unit on 31.03.2022 and observed that the generator was removed and crusher was not in operation.
9. **WHEREAS**, the Board Officials inspected the area and the unit on 08.06.2022 and observed that the crusher was in operation.
10. **WHEREAS**, Vide reference 10<sup>th</sup> cited, the Board addressed letters to the District Collector to direct the concerned for dismantling the crushing unit.
11. **WHEREAS**, the Hon'ble NGT vide Order dated 14.10.2022 directed the Revenue Department and State PCB take appropriate action. Subsequently, the unit was seized on 21.10.2022 in co-ordination with Revenue Officials in compliance with the directions issued by the Hon'ble High Court in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.
1. **WHEREAS**, the Board issued vide order dt.09.11.2022 issued directions Levying Environmental Compensation of a SHOW CAUSE CUM HEARING NOTICE as to why the Board shall not levy Environmental Compensation in compliance with the Hon'ble NGT Orders dated 17.01.2022, for operating units without consents of the Board, continuing operations even after issue of closure orders by the Board and for causing damage to the environment, as per the calculations communicated vide reference 15<sup>th</sup> cited.
2. **WHEREAS**, the Board vide order dt.09.11.2022 issued directions Levying the Environmental Compensation for Rs.1,03,50,000/- (**Rupees One Crore Three Lakhs and Fifty Thousand Only**).
3. **WHEREAS**, you have submitted a representation stating that the Environmental Compensation levied is on higher side and pollution potential of the industry is minimum and the industry is the small scale industry falling under Orange category and requested to reduce the Environmental Compensation is Levied.
4. **WHEREAS**, the issue was again review before the Task Force committee at T.S Pollution Control Board, Zonal Office, Hyderabad 11.11.2022 to examined the representation submitted by the industry. The committee noted that the pollution index (PI) considered for assessment was taken as 50 and R factor in rupees was taken as 250. The committee after detailed examination of the representation of the industry noted that the industries are small scale industries which have pollution potential for Orange category. The committee recommended to consider minimum Environmental Compensation of Rs.5000/- per day as per the guidelines of CPCB for levying the environmental compensation.

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12. **WHEREAS**, after careful examination of the material facts of the case, objections of the industry and recommendations of the committee, the Board hereby levy revised Environmental Compensation as per the calculation below:

Operation of unit observed on, Closure Orders issued on 27.09.2017, but power was not disconnected	23.09.2017	No. of days of violation is 1589 days
Seizure of crusher during Joint Inspection of Revenue, TSPCB and Mining Officials on	28.01.2022	
Reinstallation and operation observed on	08.06.2022	No. of days of violation is 135 days
Seized on	21.10.2022	
Covid lockdown period exempted	From 25.03.2020 to 31.05.2020	- 68 days
<b>Total no. of violating days</b>		<b>1656</b>

**Environmental Compensation to be levied:**

Environmental Compensation (EC) = PI x N x R x S x LF

Where

PI – Pollution index of industrial sector

N - No of days of violation took place

R – A factor in Rupees for EC

S – Factor for scale of operation

LF – Location factor

N taken as 1656 days for which period violation took place.

Minimum Environmental Compensation of Rs.5000/- per day shall be considered for assessment of Compensation.

Hence, the Environmental Compensation is 5000 x 1656  
=Rs. 82,80,000/-

In view of the above, the Board hereby levy revised Environmental Compensation of Rs.82,80,000/- (Rupees Eighty Two Lakhs and Eighty Thousand Only) in compliance with the Hon'ble NGT Orders dated 17.01.2022, for operating units without consents of the Board, continuing operations even after issue of closure orders by the Board issued under section 31 (A) of Air (P&CP) Act, 1981 and for causing damage to the environment.

You are directed deposit the Rs.82,80,000/- (Rupees Eighty Two Lakhs and Eighty Thousand Only) towards Environmental Compensation within one week.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

To  
M/s. Teja Reddy Crushers  
(Formerly M/s. Sree Rama Engineering Constructions, Unit-II),  
Vattinagulapally(V), Gandipet(M),  
Rangareddy District.

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. Copy to the Environmental Engineer, Regional Office, Rangareddy for information and necessary action.



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**ANNEXURE - XX**  
**TELANGANA STATE POLLUTION CONTROL BOARD**

**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91,  
Near Country Club, Uma Nagar, Begumpet, Hyderabad.  
Email: jcee-zhyd-tspcb@telangana.gov.in

**Lr. No. 15-Gen/RR-I/TSPCB/ZO-HYD/2023- 1972**

**Date:10.02.2023**

**To**  
**The District Collector & Magistrate,**  
**Rangareddy District,**

**Sir,**

**Sub:** T.S. Pollution Control Board - Zonal Office, Hyderabad –Hon'ble NGT orders for levy of Environmental Compensation in O.A No. 6 of 2022 (SZ) - Stone Crushing Units existing in 10 Km Radius of Osmansagar & Himayathsagar Lakes & Non Compliance of the orders issued by the Board on 12.11.2022 with regard to Levying of Environmental Compensation – **Non-payment of EC - Recovery of Environmental Compensation under Revenue Recovery Act - Requested- Reg.**

- Ref:**
1. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad in Hon'ble NGT.
  2. Hon'ble NGT Order dated 17.01.2022
  3. Inspection of Joint Committee constituted by Hon'ble NGT on 31.03.2022
  4. Inspection of the Board Officials on 08.06.2022
  5. Letter addressed to the District Collector on 27.06.2022 & 01.09.2022
  6. Hon'ble NGT Order dated 14.10.2022.
  7. The crusher unit seized on 21.10.2022.
  8. Memo No.3/NGT-Chennai/TSPCB/Legal/2022-87, dated 29.10.2022.
  9. Status report submitted by the TSPCB, Regional Office-I, Rangareddy District on 31.10.2022.
  10. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1148, dt:31.10.2022.
  11. Personal hearing held before the Task Force committee at Zonal Office, Hyderabad on 07.11.2022.
  12. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1202, Dated:09.11.2022.
  13. Industry's representation dt.10.11.2022.
  14. The Task Force committee meeting held on 11.11.2022 at Zonal Office, Hyderabad.
  15. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1239, Dated:12.11.2022.

\* \* \*

An Original Application (OA) No 6 of 2022 (SZ) was filed before the Hon'ble NGT, Chennai by Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad against illegal and unauthorised stone crusher units operated in GO Ms No. 111 area i.e., Vattinagulpally, Kokapet, Gouldoddi, Gopanpally, Kollur, Kotwalguda, Osmansagar villages in Rangareddy & Sangareddy District. The main prayer of the applicant is as follows:

- (A) Restrain Respondent No.15 to 33 (29th respondent is M/s.Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4<sup>th</sup> Respondent / Telangana State Pollution Control Board.
- (B) Appoint and expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.
- (C) Pass and order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.

- I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4<sup>th</sup> respondent.
- II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4<sup>th</sup> respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- III. Direct the Respondent Nos. 1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
- IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.
- V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.

The Hon'ble NGT vide order dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.

The Joint Committee constituted by the Hon'ble NGT has inspected the unit on 31.03.2022 and observed that the power connection to the crushers were disconnected and some crushers were in operation illegally.

The Hon'ble NGT vide Order dated 14.10.2022 directed the Revenue Department and State PCB take appropriate action. Subsequently, the units were seized on 21.10.2022 in co-ordination with Revenue Officials in compliance with the directions issued by the Hon'ble High Court in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.

In compliance with the Hon'ble NGT directions, the Board vide orders dt. 12.11.2022 levied Environmental Compensation on the following stone crushing units existing in 10 kms radius of Himayatsagar and Osmansagar lakes:

Sl.No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
1	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	8,45,000/-
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, Rangareddy District (Respondent No. 15)	82,80,000/-
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	49,30,000/-

4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)	32,50,000/-
5	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	49,30,000/-
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	82,80,000/-
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
8	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
9	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet (M), Rangareddy District.	19,20,000/-
10	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 25)	83,55,000/-
11	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 32)	91,25,000/-

The Hon'ble NGT vide order dt.15.11.2022 directed the State PCB as to whether the levy of compensation awarded is recovered.

Subsequently, M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District filed an appeal No.78 of 2022 before the Hon'ble NGT against the orders issued by the Board for levy of Environmental compensation.

The Hon'ble NGT vide Order dated 03.01.2023 in Appeal No.78 of 2022 directed that " --- let the appellant deposit 50% of the environmental compensation awarded with the TSPCB within a period of 8 (eight) weeks, failing which, the stay granted would automatically be vacated without further reference to this Tribunal". Accordingly, the Board vide letter dated 13.02.2023 directed the industry to deposit 50% of Environmental Compensation to the Board as per directions of Hon'ble NGT within 8 weeks time.

However, another 10 units are yet to pay the Environmental Compensation (EC).

In view of the above, as per the instructions and in compliance of the Hon'ble NGT directions, the District Collector, Rangareddy District is requested to initiate action on the following industries for recovery of Environmental Compensation under Revenue Recovery Act:

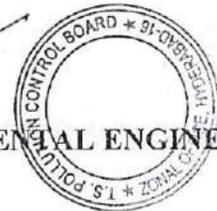
Sl.No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
1	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	8,45,000/-
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, Rangareddy District (Respondent No. 15)	82,80,000/-
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	49,30,000/-
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet	32,50,000/-

	(M), Rangareddy District (Respondent No. 22)	
5	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	82,80,000/-
6	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
7	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
8	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet (M), Rangareddy District.	19,20,000/-
9	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 25)	83,55,000/-
10	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 32)	91,25,000/-

In view of the above, it is requested to issue instructions to the concerned for recovery of Environmental Compensation (EC) from the above 10 units immediately under Revenue Recovery Act.

Yours faithfully,

JOINT CHIEF ENVIRONMENTAL ENGINEER



**Copy Submitted to:**

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Chief Environmental Engineer, TSPCB, Board Office, Hyderabad for kind information.
3. The Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District, Begumpet, Hyderabad for information and necessary action. He is directed to followup with the District Collector for recovery of EC and report compliance.

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**CHARGE SHEET**  
**(Under Section 173 Cr.P.C.)**

01. Cyberabad Commissionerate, P.S.Gachibowli,

Year:2023,

FIR.No.94/2023, Dated: 22.01.2023.

02	Charge Sheet No.	:	/2023
03	Date of Charge Sheet.	:	24-06-2023
04	Act and Section of Law.	:	U/s 336, 278, 188 IPC & SEC. 16 OF ENVIRONMENTAL (PROTECTION) ACT
05	Type of the Final Report	:	Charge Sheet
06	If the Charge Sheet is unoccurred	:	Occurred.
07	Is the Charge Sheet is original or supplementary.	:	Original
08	Name and Rank of the I.O(s)	:	T.Subramanyam, Sub-Inspector of Police, P.S. Gachibowli, Cyberabad. 7901113515.
09	Name and address of the complainant or informant.	:	M. Venkat Narsu s/o M. Narayana, age 47 years, occp. Environmental Engineer. Telangana State Pollution control Board, Regional Office-1, Ranga Reddy District, Kundanbagh, Umannagar, Begumpet, Hyderabad Cell no. 9866776746.
10	Details of the property seized.	:	NIL.
11	Particulars of the accused persons charge sheeted.		
	<b>Separate list enclosed.</b>		

12.Particulars of the accused persons charge sheeted: - NIL.

13. Particulars of the witnesses to be examined: - **Separate list enclosed.**

**IN THE COURT OF THE HONOURABLE X ADDL. METROPOLITAN MAGISTRATE,**  
**PRASHANTH NAGAR, KUKATPALLY.**

Honoured Sir,

This is a case an act of endangering life or personal safety of others, making atmosphere noxious to health, causing Air pollution by the accused. The place of offence situated at Gowlidoddi, Vattinagulapally areas in the limits of Gachibowli PS and within the territorial jurisdiction of the Hon'ble Court.

Facts of the case are that on 22.01.2023 at 15:30 hrs, received a report from Sir Sidhartha Swamy, Occ: AEE-II of TSPCB,#6309007839 that the TS Pollution Control Board, has issued closure orders to the following stone crushers located in Gowlidoddi&Vattinagulapally villages for operating within 10 kms radius of Himayatsagar and Osmansagar lakes which attracts G.O.Ms. no. 111 M.A. dated. 08.03.1996 according to which the establishment of industries is prohibited within 10kms radius(i.e. both on upstream and



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downstream side) of Himayathsagar and Osmansagar lakes & operating without obtaining valid consents from the pollution control Board.

- 1) M/s Great India Mining (formerly Sebi Mining), Gowlidoddi(V), Serilingampally(M), RR Dist.
- 2) M/s Sri Laxmi Narsimha Metal Industries, Vattinagulapally, Gandipet, RR Dist.
- 3) M/s Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally(V), Gandipet(M), RR Dist.
- 4) M/s Hyderabad Rock Sand, Vattinagulapally(V), Gandipet(M), RR Dist.
- 5) M/s Aadeshwar Traders (formerly M/s Vensai Metals/M/s Prasad Metal), Vattinagulapally(V), Gandipet(M), RR Dist.
- 6) M/s Teja Reddy Crushers, Vattinagulapally(V), Gandipet(M), RR Dist.
- 7) M/s C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet(M), RR Dist.
- 8) M/s Unnamed Stone Crusher located beside Aadeshwar Aggregates, Vattinagulapally(V), Gandipet(M), RR. Dist.

The MA&UD dept, Govt of AP has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1 KM on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 KM on the either side of the ORR. However, the following stone crushers are installed and operating within the 1KM of the ORR

The Hon'ble High court, vide order dated: 18.01.2022 in W.P No. 12022 of 2020 filed by Sri. Vislavath Sangameshwar directed the Revenue authorities to implement the closure orders passed by the TSPCB failing which the court will take suo moto contempt proceedings against the Revenue authorities.

The Collector & District Magistrate, Rangareddy District, vide letter Dt.10.03.2022 has instructed the RDO, Rajendranagar Division and the Tahsildars of the Shamshabad, Gandipet & Serilingampally to remove illegal stone crushing units in the area, with the help of line departments.

The Member Secretary, TSPCB, vide D.O. letter dated: 28.03.2022 has requested the District Collector to instruct the concerned officials to take strict action on the illegal stone crushers located within 10 kms radius of Himayatsagar and Osmansagar lakes and implement of the Hon'ble High Court order dated: 18.01.2022.

As per the directions of the Collector and District Magistrate the Revenue officials along with TSPCB and Mining Department Officials have inspected & seized/dismantled the stone crushers on 28.01.2022.

The TSPCB officials has inspected the area again on 08.06.2022 observed that the crushers has tampered the seals provided to the plant & machinery



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and operating the crushers. Further, pursuant to the Hon'ble NGT orders Dt.17.01.2022 & 14.10.2022 in Original Application (O.A.) No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad, the plant & machinery of aforesaid crushers were seized by the Joint team of officials from TSPCB & Revenue department on 20.10.2022 & 21.10.2022.

The TSPCB officials has inspected the crushers on 28.11.2022 and observed that the stone crushers are being operated by tampering the seals provided for plant & machinery as such he requested for taking necessary action.

Basing on the contents of the report the LW-8 registered a case in Cr.No. 94/2023 u/s 336, 278; 188 IPC and Sec. 16 of Environment (Protection) Act and took up the investigation.

During the course of investigation the LW-8 secured the presence of LWs 1 and 2 and recorded their detail statements which are enclosed in part- II CD.

The LW-8 visited the crushers located in Gowlidoddi and Vattinagulapally areas, secured the presence of mediators i.e. LWs 6 and 7 and conducted individual scene observation panchanama on 24.01.2023 from 10:00 hrs to 16:00 hrs and also seized the material and the details are as follows.

from 10:00 hrsto 16:00 hrs.

**Observation panchanama: 1**

Conducted scene observation panchanamain the presence of above mediator at M/s Great India Mining (formerly Sebi Mining), Gowlidoddi(V),Serilingampally(M), RR Dist, taken the photographs and seized receipt book on the name of the same company under a cover of panchanma and drawn separate rough sketch of the scene of offence.

**Observation panchanama: 2**

After conducting the abovepancnahanam the LW. 8 and LWs 6 and 7 proceeded to M/s Sri Laxmi Narsimha Metal Industries,Vattingulapally, Gandipet, RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanamain the presence of two mediator, taken the photographs and seized receipt book on the name of the same company under a cover of panchanma and drawn separate rough sketch of the scene of offence.

**Observation panchanama: 3**

After conducting the abovepancnahanamLW.8 along with LWs 6 and 7 proceeded to M/s Sri Laxmi Constructions (formerlyRaghavendra Stone



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Crusher), Vattinagulapally(V), Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanam in the presence of two mediator, taken the photographs and drawn separate rough sketch of the scene of offence.

**Observation panchanama: 4**

After conducting the above panchanam the LW. 8 along with LWs 6 and 7 proceeded to M/s Hyderabad Rock Sand, Vattinagulapally(V), Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanam in the presence of two mediator and seized computer print out receipts on the name of the said crusher, taken the photographs and drawn separate rough sketch of the scene of offence.

**Observation panchanama: 5**

After conducting the above panchanam LW. 8 along with LWs 6 and 7 proceeded to M/s Adeshwar Traders (formerly M/s Vensai Metals/M/s Prasad Metal), Vattinagulapally(V), Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanam in the presence of two mediator and seized receipt book on the name of the said crusher, taken the photographs and drawn separate rough sketch of the scene of offence.

**Observation panchanama: 6**

After conducting the above panchanam LW. 8 along with LWs 6 and 7 proceeded to M/s Teja Reddy Crushers, Vattinagulapally(V), Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanam in the presence of two mediator taken the photographs and drawn separate rough sketch of the scene of offence.

**Observation panchanama: 7**

After conducting the above panchanam LW. 8 along with LWs 6 and 7 proceeded to M/s C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet(M), RR Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanam in the presence of two mediator, taken the photographs and drawn separate rough sketch of the scene of offence.

**Observation panchanama: 8**

After conducting the above panchanam LW. 8 along with LWs 6 and 7 proceeded to M/s Unnamed Stone Crusher located beside Aadeshwar Aggregates, Vattinagulapally(V), Gandipet(M), RR. Dist in a Police vehicle bearing No. TS.09PA.2023 Conducted scene observation panchanam in the presence of two mediator, seized receipt book, taken the photographs and drawn separate rough sketch of the scene of offence.



The LW.8 further examined the witnesses i.e. LWs 3 & 4 who are the Revenue officials and recorded their detail statements which are enclosed. LW-8 also examined and recorded the statement of LW-5 who is local person and stated about the running of Crushers in Gowlidoddi area.

On 17.02.2023 the LW-8 issued notice to the LW.1 requesting to furnish the require information. In response to the notice the LW.1 as furnished the information as mentioned below.

Sl.no.	Information sought	Remarks .
1	According to your report that on 28.10.2022 the seals were tempered by the owners of the crushers, please furnish the evidence such as photos etc;	This office has observe tampering of seals by crushers on 28.11.2022. The photos of seizure of crushers on 20.10.2022 & 21.10.2022 and photos on 28.11.2022 showing tampering of seals are attached as Annexure-I & II
2	On the day of your inspection i.e. on 28.11.2022 there is separate photos regarding the tampering of seals pl. Furnish those photos.	The photos of seizure of crushers on 20.10.2022 & 21.10.2022 and photos on 28.11.2022 showing tampering of seals are attached as Annexure I & II
3	Your periodical reports submitted to the GreeTribulan , NGT by you during the year of 2022 and 2023 as on date. Please furnish the attested copies of documents.	The attested copies of TSPCB reports dt. 26.03.2022, 06.09.2022, 12.11.2022, 07.01.2023 & 14.02.2023 are attached as Annexure III to VII.
4	Any other evidence related to the functioning of alleged Crushers mentioned in your complaint.	The letter dt. 10.11.2022 by M/S Great Inida Mining (formerly Sebi Mining) Goulidoddi(V), Serilingampally (M) RR Dist, showing operation of unit is attached as Annexure-XVI.
5	Any demand notices issued to the present crusherowners by your authority mentioned in the complaint , replies submitted by the concerned owners. Please furnished the attested copies	The attested copies o Environmental compensation orders dt. 12.11.2022 issued by the TSPCB to the crushers are attached as Annexure VIII to XV. The replies of 4 No. of industries ( listed below are attached as Annexure XVI to XIX) 1. M/S Great India Mining. ( Formerly Sebi Mining) Goulidoddi(V), Serilingampally (M) RR Dist. 2. M/S Adeshwar Traders( formerly M/S Vensai Metal/MS Prasad Metals) Vattinagulapally (V) Gandipet (M) RR Dist. 3. M/S Teja Reddy Crushers, Vattinagulapally village, Gandipet (M) RR Dist. 4. M/S C5 Infra Pvt. Ltd. (Cruysher), Vattinagulpally , Gandghipet (M) RR Dist.
6	Panchanam conducted during the seizure of each Crusher by your authority dated. 20.10.2022 and 21.10.2022.	The attested copies of panchanama dt. 20.10.2022 by ARI Serilingampally& Tahsildar, Gandipet letter dt. 22.10.2022 issued regarding seizure of



Please furnish the copies of attested documents.	crushers is attached as Annexure- XX & XXI.
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Since the prima facie evidence has been established against the accuse A1 to A8, hence the LW. 8 followed the procedure of 41-A Cr.P.C. and served the notices to accused persons as follows:-

**A-1)G. Shiva Kumar goud s/o G. Samba Goud, age 44 years, occp. Busiess r/o Plot No. 11/3, OU colony, Shaikpet, Hyderabad M/s Great India Mining (formerly Sebi Mining), Gowlidoddi(V),Serilingampally(M), RR Dist. ( served notice under Sec, 41-A Cr.P.C on 21.02.2023).**

**A-2) Nikhil Neelavelli S/o Late Venkatehwar Rao, age: 32 yrs; Occ: Manager @ M/s Sri Laxmi Narsimha Metal Industries,Vattingulapally, Gandipet, R.R. District, R/o Plot No.502, Matru Sree Nagar, Miyapur, Hyderabad Cell No.9640351213. (Absconding).**

**A-3)Makta Narender Singh s/o Chotam Singh, age 33 years, occp. Manager M/S Sri Laxmi Constructions (formerlyRaghavendra Stone Crusher), Vattinagulapally(V), Gandipet(M), RR Dist. r/o H.No. 1-41/5, Vattinagulapally village. 9030051493 (Served 41-A notice on 14.02.2023).**

**A-4) Kuna Gouri Shanker Goud s/o Kuna Venkatesh Goud, age 30 years, occp. Business (M/s Hyderabad Rock Sand, Vattinagulapally(V), Gandipet(M), RR District) R/o H.No. 1-10-243/1, Brahmanawadi, Begumpet, Hyderabad aadhar No. 7319 2082 0966 Cell No. 8179645214.(Served 41-A notice on 28.02.2023).**

**A-5) Y.G. Raviteha Reddy s/o Y. Eshwar Reddy, age 33 years, Occp. Business (M/sAdeshwar Traders (formerly M/s Vensai Metals M/s Prasad Metal),Vattinagulapally(V), Gandipet(M), RR District R/o Villa No. 16, Vesella Woods, Kondapur, Ranga Reddy district (aadhar no. 6748 8461 5351) Cell No. 9014444777(Served notice under Sec. 41-A Cr.P.C on 21.02.2023).**

**A-6)Shiva Teja Seerapu s/o S. Satyanarayana Reddy, age 43 years, occp. Business (M/s Teja Reddy Crushers,Vattinagulapally(V), Gandipet(M), RR District) R/o Flat No. B-1403, Fortune Towers, Madhapur, Ranga Reddy District (aadhar No.5596 4042 7165) Cell No. 9848079019 (Served noticeU/s 41-A on 21.02.2023).**

**A-7) Praveen Kadaru S/o Kadaru Babu Rao, Age: 43 yrs, Occ: Manager @ Ms. C5 Infra Pvt. Ltd, (Crusher),Vattinagulapally, Gandipet(M), R.R. District, R/o H.No.1-7-175, Flat No. 304, 3<sup>rd</sup> Floor, Vishnu Complex, Bakaram, Musheerabad, Hyderabad Cell No.7337593937 (aadhar No.9793 8261 8601) (Served noticeU/s 41-A on 22.06.2023).**

**A-8)Merugu Laxman Chanti S/o Ramaswamy, age: 43 yrs, Occ: Manager, M/sVesella Stone Crusher (Unnamed Stone Crusher) located beside AadeshwarAggregates,Vattinagulapally(V), Gandipet(M), R.R. District R/o H.no.8-2-293/134/1, SV Nagar, Road No. 14, Banjarahills, Hyderabad Cell No. 9848865222 (aadhar no.7582 7091 4731) (Served noticeU/s 41-A on 22.06.2023).**

Accordingly they all complied the same and given in written that they will appear before the Hon'ble Court as and when they received summons which are enclosed. A.2 is still absconding and his where abouts are not known at preset. As and when A.2 arrested separate charge sheet will be filed against him.



**FINDINGS OF THE INVESTIGATION:**

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As per the statements of the witnesses, documents furnished by the LW. 1, material evidence collected during the investigation it is revealed that the MA&UD dept, Govt of AP has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1KM on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 KM on the either side of the ORR. However, the accused A1 to A. 8 who are running the stone crushers have installed and operating within the 1KM of the ORR

The Hon'ble High court, vide order dated: 18.01.2022 in W.P No. 12022 of 2020 filed by Sri. VislavathSangameshwar directed the Revenue authorities to implement the closure orders passed by the TSPCB failing which the court will take suomoto contempt proceedings against the Revenue authorities.

The Collector & District Magistrate, Rangareddy District, vide letter Dt.10.03.2022 has instructed the RDO, Rajendranagar Division and the Tahsildars of the Shamshabad, Gandipet&Serilingampally to remove illegal stone crushing units in the area, with the help of line departments.

The Member Secretary, TSPCB, vide D.O. letter dated: 28.03.2022 has requested the District Collector to instruct the concerned officials to take strict action on the illegal stone crushers located within 10 kms radius of Himayatsagar and Osmansagar lakes and implement of the Hon'ble High Court order dated: 18.01.2022.

As per the directions of the Collector and District Magistrate the Revenue officials i.e. LWs 3 and 4 along with LWs 1 and 2 have inspected & seized/dismantled the stone crushers on 28.01.2022.

When the LW.1 has inspected the area again on 08.06.2022 observed that the accused A1 to A8 mentioned in the col.no. 11 of this charge sheet who are running the crushers illegally without prior permission of the competent authority has tampered the seals provided to the plant & machinery and operating the crushers. Further, pursuant to the Hon'ble NGT orders Dt.17.01.2022 & 14.10.2022 in Original Application (O.A.) No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad, the plant & machinery of aforesaid crushers were seized by the LWs 1 and 2 and Revenue officials i.e. LWs 2 and 3 with Joint team on 20.10.2022 & 21.10.2022.

The LWs 1 to 4 officials of TSPCB and Revenue officials have inspected the crushers on 28.11.2022 and observed that the accused A1 to A 8 are directly in charges of the said crushers are responsible to, the company for



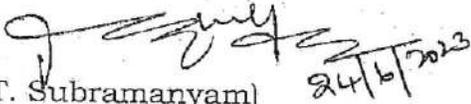
(86)

conducting of the business of the company operated by the accused A1 to A 8 by tampering the seals provided for plant & machinery. The accused knowingly running the crushers illegally without any valid licenses from the competent authorities with act of endangering life or personal safety of the others, due to the dust pollution causing noxious to the health of general public by disobeying the orders duly promulgated by the public servant.

Thus the accused A1 to A8 found to have committed an offence punishable u/s 336, 278, 188 IPC and Sec. 16 of Environment(Protection) Act.

Therefore it is prayed the Hon'ble Court the accused may be tried and punish them as per law.

Hence the charge.

  
(T. Subramanyam)  
Sub-Inspector of Police,  
Gachibowli PS.

Dated:24.06.2023.



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**LIST OF ACCUSED IN CR.NO. 94/2023 U/S 336, 278, 188 IPC & SEC. 16 OF ENVIRONMENTAL (PROTECTION) ACT OF GACHIBOWLI PS.**

**A-1)** G. Shiva Kumar goud s/o G. Samba Goud, age 44 years, occp. Busiess r/o Plot No. 11/3, OU colony, Shaikpet, Hyderabad M/s Great India Mining (formerly Sebi Mining), Gowlidoddi (V), Serilingampally(M), RR Dist. ( **served notice under Sec; 41-A Cr.P.C on 21.02.2023**).

**A-2)** Nikhil Neelavelli S/o Late Venkatehwar Rao, age: 32 yrs, Occ: Manager @ M/s Sri Laxmi Narsimha Metal Industries, Vattinagulapally, Gandipet, R.R. District, R/o Plot No.502, Matru Sree Nagar, Miyapur, Hyderabad Cell No.9640351213. (**Absconding**).

**A-3)** Makta Narendra Singh s/o Chotam Singh, age 33 years, occp. Manager M/S Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet(M), RR Dist. r/o H.No. 1-41/5, Vattinagulapally village. 9030051493 (**Served 41-A notice on 14.02.2023**).

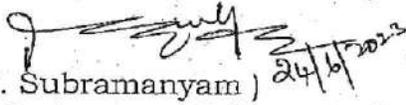
**A-4)** Kuna Gouri Shanker Goud s/o Kuna Venkatesh Goud, age 30 years, occp. Business (M/s Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), RR District) R/o H.No. 1-10-243/1, Brahmanawadi, Begumpet, Hyderabad aadhar No. 7319 2082 0966 Cell No. 8179645214.(**Served 41-A notice on 28.02.2023**).

**A-5)** Y.G. Raviteha Reddy s/o Y. Eshwar Reddy, age 33 years, Occp. Business (M/s Adeshwar Traders (formerly M/s Vensai Metals M/s Prasad Metal), Vattinagulapally (V); Gandipet (M), RR District R/o Villa No. 16, Vesella Woods, Kondapur, Ranga Reddy district (aadhar no. 6748 8461 5351) Cell No. 9014444777(**Served notice under Sec. 41-A Cr.P.C on 21.02.2023**).

**A-6)** Shiva Teja Seerapu s/o S. Satyanarayana Reddy, age 43 years, occp. Business (M/s Teja Reddy Crushers, Vattinagulapally(V), Gandipet(M), RR District) R/o Flat No. B-1403, Fortune Towers, Madhapur, Ranga Reddy District (aadhar No.5596 4042 7165) Cell No. 9848079019 (**Served notice U/s 41-A on 21.02.2023**).

**A-7)** Praveen Kadaru S/o Kadaru Babu Rao, Age: 43 yrs, Occ: Manager @ Ms. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), R.R. District, R/o H.No.1-7-175, Flat No. 304, 3<sup>rd</sup> Floor, Vishnu Complex, Bakaram, Musheerabad, Hyderabad Cell No.7337593937 (aadhar No.9793 8261 8601) (**Served notice U/s 41-A on 22.06.2023**).

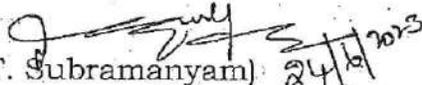
**A-8)** Merugu Laxman Chanti S/o Ramaswamy, age: 43 yrs, Occ: Manager, M/s Vesella Stone Crusher (Unnamed Stone Crusher) located beside Aadeshwar Aggregates, Vattinagulapally (V), Gandipet (M), R.R. District R/o H.no.8-2-293/134/1, SV Nagar, Road No. 14, Banjarahills, Hyderabad Cell No. 9848865222 (aadhar no.7582 7091 4731) (**Served notice U/s 41-A on 22.06.2023**).

  
(T. Subramanyam ) 24/6/2023  
Sub-Inspector of Police,  
Gachibowli.PS.



**Memo of Witnesses in Cr.No. 94/2023 u/s 336, 278, 188 IPC & Sec. 16 of  
Environment(Protection Act) of Gachibowli.PS.**

1	M. Venkat Narsu s/o M. Narayana, age 47 years, occp: Environmental Engineer. Telangana State Pollution control Board; Regional Office-1, Ranga Reddy District, Kundanbagh, Umannagar, Begumpet, Hyderabad 9866776746.	Complainant
2	Sri.MatamSiddartha Swamy s/o M. Sgangameshwar, age 30 years, occp. Asst. Environmental Engineer, occp. Environmental Engineer. Telangana State Pollution control Board, Regional Office-1, Ranga Reddy District, Kundanbagh, Umannagar, Begumpet, Hyderabad 6309007839 r/o H.No. 3-7- 83/97/G/A/1, Dattatreyanagar, Sadashivpet.	Witness
3	<b>Sri. Sri. A. Srikanth</b> s/o Maisaiah, age, 31 years, occp. Additional Mandal, Girdawar, Serilingampally Mandal, RR.Dist. r/o Malakpet, Hyderabad 9000889946.	Witness
4	Sri.Chima Konda Mahipal Reddy s/o Ch. Ram Reddy, age 36 years, occp. Revenue Inspector, Gandipet Mandal, Ranga Reddy Dist. 9666992567.	Witness
5	Sri. B. Srikanth s/o Veeraiah, age 38 years, occp. Business r/o H.No. 3-36, Gowlidoddi, Serilingampally (M) RR Dist. 9100074141	Witness
6	Sri. Madduri Santhosh Kumar s/o Narsimha , age 38 years, occp. Business r/o H.No. 4-30, Golwidoddi, Serilingampally Mandal, RR Dist. 9966344262	Panch for scene of offence and seizure of material from the individual Crushers of accused.
7	Sri. Mailaram Srikanth s/o Gandaiah, age 35 years, occp. Business r/o H.No. 4-28, Gowlidoddi, Serilingampally Mandal, Ranga Reddy Dist. 9912371406.	Panch for scene of offence and seizure of material from the individual Crushers of accused.
8	T. Subramanyam, Sub-Inspector of Police, Gachibowli.PS.Cyberabad.	Issued FIR, I.O and filed charge sheet.

  
 (T. Subramanyam) 24/6/2023  
 Sub-Inspector of Police,  
 Gachibowli.PS.





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ANNEXURE - XXII  
**TELANGANA STATE POLLUTION CONTROL BOARD**

**REGIONAL OFFICE, RANGAREDDY DISTRICT**

H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

**M. Venkat Narsu,**  
Environmental Engineer

Email:ee-rr1-tspcb@telangana.gov.in

**Lr.No.G.O MS.111/TSPCB/RO-RR1/2023- 1966**

**Date: 07.07.2023**

**NOTICE**

Sub: TSPCB – RO, RRD – **List Enclosed** – Stone crusher unit falling within ORR & within 1 KM of ORR – Shifting of the unit outside ORR & beyond 1 KM from ORR- **NOTICE**– Reg.

- Ref: 1. G.O MS.No.470 Dt.09.07.2008 of MA&UD Dept.  
2. G.O MS.No.20 Dt.01.03.2013 of Industries & Commerce Dept  
3. G.O MS.No.4 Dt.20.01.2018 of Industries & Commerce Dept  
4. G.O MS.No.45 Dt.30.07.2018 of Industries & Commerce Dept

\* \* \*

**WHEREAS, List Enclosed.**

**WHEREAS,** the MA&UD dept, Govt of AP, vide reference 1st cited, has issued G.O MS.No.470 Dt.09.07.2008 declaring Special Development Regulations for Hyderabad Outer Ring Road Growth Corridor (1 KM on the either side of the ORR) which states no expansion of existing industries and no new industries are permitted in the 1 KM on the either side of the ORR. However, the stone crusher falls within the 1KM of the ORR.

**WHEREAS,** the Industries & Commerce Dept, vide reference 2nd cited, has issued G.O MS.No.20 Dt.01.03.2013 to shift the polluting industries outside the ORR. Further, the line of activity of Stone crushing is not exempted from G.O Ms.No.20 vide G.O Ms.No.4 Dt.20.01.2018 & G.O MS.No.45 Dt.30.07.2018. However, the stone crusher is located within ORR.

In this regard, you are hereby directed to shift the stone crusher outside the ORR & beyond 1 KM from ORR at the earliest and submit the shifting status to this office at the earliest.

To  
**List Enclosed.**

**ENVIRONMENTAL ENGINEER**  
ENVIRONMENTAL ENGINEER  
Telangana State POLLUTION CONTROL  
BOARD REGIONAL OFFICE - I  
RANGA REDDY DISTRICT

Copy submitted to the Member Secretary, Board Office, Hyderabad for information.  
Copy submitted to the JCEE, Zonal Office, Hyderabad for information

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S No	Name & Address	
1.	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District	10/07/2023 Kiran 8712371405. Subba
2.	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, Rangareddy District	stickered notice
3.	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District	Rajy. 10-07-23 9030051493
4.	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District	10-07-23 M. Ramesh 8688040072
5.	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	10/07/23 9816147486 G. Aravind Reddy
6.	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	10/07/2023. K. Vinay 8008961962.
7.	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), Rangareddy District	6305061760 K. L. Prasad 10/7/23
8.	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), Rangareddy District	Dipak . 9182705381 10/7/23
9.	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet (M), Rangareddy District.	Omer bhai 6302013298- 10/7/23- A
10	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, Rangareddy District	stickered notice & dismantling the indu- stry
11	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, Rangareddy District	10/7/2023 ✓ BARU 9291042272